

Kachwai, Shri Hukam Chand
 Kalita, Shri Dhireswar
 Khan, Shri M. A.*
 Limaye, Shri Madhu
 Lobo Prabhu, Shri
 Madhok, Shri Bal Raj
 Madhukar, Shri K. M.
 Meghachandra, Shri M.
 Menon, Shri Krishna
 Menon, Shri Vishwanatha
 Mishra, Shri Janeshwar
 Mohan Swarup, Shri
 Molahu Prasad, Shri
 Muhammad Ismail, Shri M.
 Neir, Shri N. Sreekantan
 Nair, Shri Vasudevan
 Nayar, Shri K. K.
 Paswan, Shri Kedar
 Patel, Shri J. H.
 Patil, Shri N. R.
 Ranjeet Singh, Shri
 Ray, Shri Rabi

Reddy, Shri Eswara
 Saboo, Shri Shri Gopal
 Sambhati, Shri Ishaq
 Satya Narain Singh, Shri
 Sen, Shri Deven
 Shah, Shri T. P.
 Sharda Nand, Shri
 Sharina, Shri Beni Shanker
 Sharma, Shri Narain Swarup
 Sharma, Shri Yogendra
 Shastri, Shri Prakash Vir
 Shastri, Shri Ramavatar
 Shastri, Shri Raghuvir Singh
 Shastri, Shri Shiv Kumar
 Sreedharan, Shri A.
 Suraj Bhan, Shri
 Thakur, Shri Gunamand
 Tyagi, Shri O. P.
 Vidyarthi, Shri R. S.
 Viswambharan, Shri P.
 Yadav, Shri Jageshwar

MR. DEPUTY SPEAKER : The result**
 of the division is : Ayes : 159 ; Noes : 71.

The motion was adopted

SHRI P. C. SETHI : I introduce the Bill.

STATEMENT RE : GOLD (CONTROL) AMENDMENT ORDINANCE

THE MINISTER OF STATE IN THE
 MINISTRY OF FINANCE (SHRI P. C.
 SETHI) : I lay on the Table explanatory
 statement (Hindi and English versions)
 giving reasons for immediate legislation by
 the Gold (Control) Amendment Ordinance,
 1969, as required under rule 71(1) of the
 Rules of Procedure and conduct of Business
 in Lok Sabha.

15-09 hrs.

STATUTORY RESOLUTION RE : BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ORDINANCE AND BANKING COM- PANIES (ACQUISITION AND TRANS- FER OF UNDERTAKINGS) BILL, 1969

MR. DEPUTY-SPEAKER : The House
 will now take up discussion on the Statu-
 tory Resolution regarding disapproval of the
 Banking Companies (Acquisition and Trans-
 fer of Undertakings) Ordinance and the
 connected Bill for which eight hours have
 been allotted..... (Interruptions)†

MR. DEPUTY-SPEAKER : Nothing
 will go on record.

Will the leaders of the parties exercise
 some control over their Members ? They

* Wrongly voted for 'Noes.'

** The following Members also recorded their votes for 'AYES.'
 Sarvasbri V. B. Tarodekar and M. A. Khan.

† Not recorded.

are taking away the time of the House. This is not the way to raise matters relating to calling-attention-notice here.

SHRI S. M. BANERJEE rose—

MR. DEPUTY-SPEAKER : Shri S. M. Banerjee is the whip of his party. Let him ask his friends to resume their seats. If they have anything to urge, they can write to me.

So far as the ordinance and the Bill is concerned, 8 hours have been allotted. I would like to divide the time properly between the various stages, before we start the debate on the resolution as we'll as on the motion for consideration. I would suggest that we may have 4 hours for the general debate and 3 hours for the clause-by-clause consideration and one hour for the third reading.

SHRI SURENDRANATH DWIVEDI (Kendrapara) : We are all anxious that this Bill should be passed this week, but 8 hours which you have been pleased to distribute is quite insufficient. We are not very much anxious to refer this Bill to a Select Committee but at the same time, as you may have seen from the different types of amendments that have been tabled, there is much which requires very close scrutiny. Different points of view should also have proper scope for being expressed. Since we are not referring this Bill to a Select Committee, this is very necessary.

I would, therefore, suggest that we may have 15 hours in all, 10 hours for the general discussion, 4 hours for the clause-by-clause consideration and 1 hour for the third reading stage. Let us not pass anything here which will be assailed by the lawyers in a court of law as has happened in the case of the ordinance. This is an important Bill which we would like to go through very carefully because we do not want that there should be lacunae in the Bill because of lack of time or lack of proper scrutiny as a result of which again it could be challenged in a court of law. Therefore, I appeal to the House and to you that we may extend the time so that we could have a proper discussion and also close scrutiny of the Bill.

SHRIMATI TARKESHWARI SINHA (Barh) : I support what Shri Surendranath Dwivedi has said about 15 hours.

SHRI S. M. BANERJEE (Kanpur) : As a Member of the Business Advisory Committee, I was present at that meeting. Originally only 5 hours had been given and then 3 hours, with the consent of every Member present there. Shri M. R. Masani was also present there. With everybody's consent, the Business Advisory Committee decided on 8 hours. One hour always remains with you and so it could be made into 9 hours. But if you go on increasing it to 15 hours, I do not know what will be the fate of the other important Bills which are coming. Here, the House may be divided, but it has been established that at the time of introduction of this Bill, with the exception of two parties, all are united on the essence of the Bill. Some may be objecting to various provisions, but that is a different matter. That the banks should be nationalised—there should be no dispute on that. So, I would request you and through you Shri Surendranath Dwivedi that we might continue with the time that has already been allotted.

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, जो बैंकर्स साहब ने कहा कि बिजनेस ऐडवाइजरी कमेटी ने तय किया था कि 8 घंटे इसके लिए दिए जायें, यह होने के बाद भी जो बात द्विवेदी जी ने कही उसमें बहुत गलत है क्योंकि आप रखेंगे कि कितनी जल्दी में यह चीज घाई है यहां तक कि सारे हस्त भी बेच कर दिए और आप देख रहे हैं कि गवर्नमेंट को भी बहुत सारे प्रमैडमेंट इसमें देने पड़ रहे हैं जो कि गवर्नमेंट ने नहीं संचेये और जिनको कि गवर्नमेंट अब प्रमैडमेंट के रूप में हमारे सामने ला रही है तो हम लोग भी उस पर अपना माइंड घुमाई कर लें और ठीक तरह से यह यूज फाउंड हो, यह जरूरी है। मेरा क्याल है कि 8 घंटे में यह चीज नहीं हो सकती और इसके लिए समय और बढ़ाना चाहिए जो बात द्विवेदी जी ने कही है वह बिल्कुल ठीक है। हमारी राय दूसरी जरूर हो सकती है लेकिन यह तो आप भी स्वीकार करेंगे कि दूसरे की राय भी रखो जाय, सारी चीजें आए और फिर सबन बाहना है तो पास करे, इस में कोई स्कापट की बात नहीं है। इसलिए

मेरी प्रार्थना है कि प्राप समय और बढ़ा दें। मलाख बाई मलाख हिस्कगन में भी काफी समय लगेगा क्योंकि बहुत सारी चीजें सरकार की तरफ से प्रांणी और हमारी तरफ से भी प्रांणी तो मेरी प्रार्थना है, हालांकि मैं भी उस में एक पार्टी था, लेकिन इस पर समय बढ़ाया जाना आवश्यक है।

श्री मधु लिमये (मुंबई) : मेरा व्यवस्था का प्रश्न अब सुन लीजिए। मेरा पहला व्यवस्था का प्रश्न यह है ...

MR. DEPUTY-SPEAKER : Don't mix up. The question of time has been raised by Shri Dwivedy and others. If you want to raise something else, I will give you another opportunity.

श्री मधु लिमये : समय से पहले मैं कुछ बुनियादी आवश्यकताएं उठा रहा हूँ।

MR. DEPUTY-SPEAKER : It was brought to the notice of the House by Shri Dwivedy first. Let us dispose of it first.

SHRI SURENDRANATH DWIVEDY : The Prime Minister should agree to it. We want some extension of time.

श्री मधु लिमये : समय का तो वाद में होगा। मेरी बात सुनेंगे तो हो सकता है कि इसकी जरूरत न पड़े।

SHRI HUMAYUN KABIR (Basirhat) : Mr. Deputy-Speaker, one thing is clear, that the principles of the Bill are accepted by most ... (Interruption). The House has accepted the principle of the Bill. But in what form nationalisation should come, what should be the measures, what should be the other details etc. - on all these there is sufficient room for discussion, debate and difference. I do not agree with Shri Dwivedy on one point : this is a Bill which should have been sent to the Select Committee, because this is a Bill where, after accepting the principle, the details should be thrashed out and there should be careful examination, not in the excitement of the House but in the Select Committee where the Members can really apply their minds. Therefore, even now, I appeal to the Prime Minister that while we have accepted the

principle of the Bill, and the ordinance in force, and if the Bill is passed before the 11th August, there is no harm at all if we refer it to the Select Committee, a small Select Committee—(Interruption). Everybody must have his say ; I think hon. Members have a right to express their opinion. I have a right to express my opinion, and there should not be any disturbance.

MR. DEPUTY-SPEAKER : In so far as the time issue, which was raised by Shri Dwivedy, is concerned, I called you. So far as the Select Committee or any Committee which you want to suggest, is concerned, you can move an amendment at the proper stage ; at this stage, it need not be raised.

SHRI HUMAYUN KABIR : I accept your ruling. Since you said that the question of Select Committee should not be mixed up with the question of time at this stage, I would say that the very reason that it is not being referred to the Select Committee is an additional ground for giving this Bill more time. On that point of view, I support the request made by Shri Dwivedy.

SHRI KRISHNA KUMAR CHATTERJI (Howrah) : The Business Advisory Committee has already allotted time for this Bill. What is the use of reopening this matter in this fashion, once the Business Advisory Committee has taken a decision on it ? I think this Bill on nationalisation of banks has been pending for long in the country, and the people are quite aware of the nature of the provisions of the Bill. So, Sir, I think the allotted time is quite enough for the purpose and no purpose will be served by sending it to a Select Committee.

SHRI CHENGALRAYA NAIDU (Chittoor) : Sir, I suggest that the time may be extended by two hours. Always one hour is taken away by hon. Members who intervene during the discussion and the Deputy-Speaker's comments take away one hour.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Sir, I earnestly request that you stick to the time fixed by the Business Advisory Committee. If necessary, because it is

[*Shri Govinda Menon*]

in your discretion, as the debate proceeds if you think a change is necessary, the Business Advisory Committee can again meet. Unless we stick to this the transaction of the Business Advisory Committee will become a mockery.

श्री मधु लिमये : उपाध्यक्ष महोदय, आपने सब को सुना, लेकिन मुझको नहीं सुना। मेरी बात का टाइम से सम्बन्ध नहीं है। पहली बात तो मुझे आपसे यह कहनी है कि जिस तरह आपने बिल पेश करने के लिये अनुमति दी है नियमों को सस्पेंड करके, उसी तरह हमको भी तरमीम रखने के लिये, संशोधन रखने के लिये आप कल 79 सस्पेंड कीजिये।

दूसरी बात—जहाँ तक समय का सवाल है, समय के बारे में फंसला करना तब तक मुनासिब नहीं होगा जब तक कि ज्वाइन्ट पार्लियामेन्ट्री कमेटी के बारे में यहाँ पर अंतिम निर्णय नहीं होता है। मैं उसका कारण बताता हूँ—अगर ज्वाइन्ट पार्लियामेन्ट्री कमेटी के पास आप यह बिल भेज देते हैं और मेरी पक्की राय है कि भेजना चाहिये—मैं इसके सिद्धान्त को मानता हूँ—लेकिन इस बिल की जो तकसील है, मुझे खेद के साथ कहना पड़ता है—बड़ा रद्दी बिल है, बहुत सारी बातें इसके सन्दर्भ नहीं आई हैं, हमने भी जल्दबाजी में बहुत सारे संशोधन दिये हैं—इसलिए इस बिल को ज्वाइन्ट पार्लियामेन्ट्री कमेटी के पास 7 दिन के लिये भेज देना चाहिए, इससे आसमान नहीं फट जायगा।

उपाध्यक्ष महोदय, आप प्रक्रिया की बात कर रहे हैं, आपको याद होगा कि अनलायुल एक्टिविटीज का बिल आया था, इन्होंने कहा था कि हम ज्वाइन्ट कमेटी में नहीं भेजेगे, लेकिन हम लोग यहाँ लड़े और इनको ज्वाइन्ट कमेटी को भेजने के लिए मजबूर किया। इसलिए क्या बजह है कि सरकार और मंत्री इसको भेजने के लिए तैयार नहीं हो रहे हैं। जब ये इसके सिद्धान्त को मानते हैं, तब इसको भेजने में क्या कठिनाई है। जहाँ तक इसकी तकसील का सवाल है,

विभिन्न धाराओं का सवाल है—आप चाहे 20 घंटे दे दीजिये, इस पर ठीक से विचार नहीं हो पायेगा। इसलिए जहाँ तक समय का सवाल है, यह ज्वाइन्ट पार्लियामेन्ट्री कमेटी के सवाल से जुड़ा हुआ है मैं चाहता हूँ कि आप इस पर पुनर्विचार करें।

SHRI SURENDRANATH DWIVEDY : Sir, I will still make an appeal to the Leader of the House. We are all in support of the Bill.

SOME HON. MEMBERS : No, no.

SHRI SURENDRANATH DWIVEDY : I do not include you. What I say is that we are concerned about the drafting of the Bill. We do not want that we should leave any loophole which will be questioned in a court of law. If that happens what will be the fate of the Bill? Then the purpose of the Bill will not be served? Therefore, let us extend the time for discussion. If you are not going to refer it to a Select Committee, because we want to pass it before the 11th of August, let us at least extend the time by four or five hours if not fifteen hours. Let us discuss this thoroughly in the House.

MR. DEPUTY-SPEAKER : This question of time was debated in the Business Advisory Committee. In case the House now considers it necessary to extend the time it will have to be referred back to the Business Advisory Committee.

SHRI SURENDRANATH DWIVEDY : No, no. This has already been adopted by the House.

MR. DEPUTY-SPEAKER : When the report was adopted by the House it was made clear that 8 hours was the time given for this Bill. At that time nobody moved any amendment. I fully share that everything must be scrutinised very carefully. That is all right. So far as I am concerned, if the House wants extension, within my discretion I can extend it only by one hour and not more. That is all.

SHRI GOVINDA MENON : Let the debate start. Later on, if more time is deemed necessary, we can extend it.

MR. DEPUTY-SPEAKER : No further extension then. We have decided to finish

it tomorrow and we want to finish it by tomorrow. If necessary, we will sit late. But once we decide to finish it by tomorrow, we will finish it by tomorrow.

SHRI RANGA (Srikakulam) : Some hon. Member has suggested fifteen hours and the BAC has given eight hours. Is it impossible for my hon. friend, the Law Minister, or the Leader of the House to think of some figure in between to accommodate all of us also ? Because, after all, we will have to consider one thing. When we set up our speakers we should know what time our speakers are to take in the general discussion stage and the clause by clause consideration stage ? My hon. friend is suggesting ten hours. That does not take us anywhere. Let us have twelve hours.

SHRI GOVINDA MENON : Sir, your suggestion is acceptable. We will sit late tomorrow.

SHRI KANWAR LAL GUPTA : We are not prepared to sit late.

SHRIMATI SHARDA MUKERJEE (Rajnagiri) : Usually, when a Bill is introduced Members are in possession of the draft Bill. In the present case, the Bill was not circulated when the BAC was considering it. We received it only on Friday. It is a complicated measure. We are not bankers or commercial people who can understand the lacunae in the Bill. At the same time, we want to avoid any lacunae which will later prove harmful. We are in agreement with the principle of the Bill. Our party has supported the principle of the Bill. At the same time, we do not want any trouble later on. Let us discuss it in detail. Let us have twelve hours. That will satisfy the opposition also.

SHRI PILOO MODY : We want seven days in the Select Committee.

श्री धनंजयराव डार (गुडगांव) : डिप्टी स्पीकर साहब, मुझे धन्य करना है कि इसमें कोई शक नहीं कि जो बात इन्दिरा जी के पूज्य पिता जी नहीं कर सके, जो लालबहादुर शास्त्री नहीं कर सके, वह कदम इन्दिरा जी ने उठाया है। इस सवाल पर काफ़ी बहस इस मुल्क में कई वर्षों से हो रही है, मैंने भी तीन किताबें—ग्रार्ड-प्रोपनर—पब्लिश किये। मैं जानता हूँ कि

इस हाउस को बहुत बड़ी मेजोरिटी इन्दिरा जी की बँक पर है, लेकिन इन्दिरा जी, जो इस हाउस की लीडर हैं, और आप, जो इस हाउस के कस्टोडियन हैं, को यह जान लेना चाहिये कि ऐसे मौके पर हम फिर कोई गस्ती करते हैं, पब्लिक सैक्टर को पहले भी धक्का लग चुका है और अगर फिर धक्का लगा है तो हम तमाम नेशन के साथ जुल्म करेंगे और इन्दिरा जी के साथ भी और इनकी गवर्नमेंट के साथ भी जुल्म करेंगे। इस लिये मेरी दरखास्त है कि आप बहुत दीर्घव्ये ताकि हम इसको डिस्कस कर सकें।

[شہی عبدالغنی ڈار (گولاو) :
سیدکر صاحب - مجھے عرض کرنا ہے کہ اس میں کوئی شک نہیں کہ جو بات اندرا جی کے پوجہ پتاجی نہیں کر سکے - جو لال بہادر شاستری نہیں کر سکے - وہ قدم اندرا جی نے اٹھایا ہے - اس سوال پر کافی پچیس اس ملکہ میں کئی برسوں سے ہورہی ہیں میں نے بھی تین کتابیں - آئی اوپلر - پبلش کئے - میں جانتا ہوں کہ اس ہاؤس کی بہت بڑی میجورٹی اندراجی کی بینک پر ہے - لیکن اندرا جی جو اس ہاؤس کی لیڈر ہیں اور آپ جو اس ہاؤس کے کسٹوڈین ہیں - کو یہ جان لینا چاہئے کہ ایسے موقع پر ہم پھر کوئی غلطی کرتے ہیں - پبلک سیکٹر کو پہلے ہی دھکے لگ چکا ہے اور اگر پھر دھکے لگتا ہے تو ہم تمام نیشن کے ساتھ ظلم کریں گے اور اندرا جی کے ساتھ اور انکی گورنمنٹ کے ساتھ بھی ظلم کریں گے - اسلئے طبی درخواست ہے کہ آپ وقت دیجئے تاکہ ہم اسکو ڈسکس کر سکیں -

MR. DEPUTY-SPEAKER : This is not the occasion for any lecture. We are considering only the time limit. Whatever he says is absolutely irrelevant, so far as this point is concerned. Now there are only two points for consideration. Firstly, is there any desire to refer the Bill to a Joint Committee ?

SHRI GOVINDA MENON : No, it is not necessary to refer it to a Joint Committee.

MR. DEPUTY SPEAKER : In that case, we have already decided to allot eight hours. In my discretion, I can extend it by one hour. Would the government like to extend the time ?

SHRI GOVINDA MENON : That is in your discretion.

Mr. DEPUTY-SPEAKER : Are you willing to have ten hours ?

SHRI GOVINDA MENON : We will leave it to you.

MR. DEPUTY-SPEAKER : All right, we agree to ten hours at the present moment. Let us see.

श्री यशदत्त शर्मा (असतसर) : उपाध्यक्ष महोदय, मैं निम्नलिखित संवत्स पेश करता हूँ :

“यह सभा बैंकिंग कम्पनियों (उपक्रमों का अर्जन तथा हस्तांतरण) अध्यादेश 1969 (1969 का अध्यादेश संख्या 8) का जो राष्ट्रपति के रूप में कार्य करते हुए उप-राष्ट्रपति द्वारा 19 जुलाई, 1969 को प्रख्यापित किया गया था निरनुमोदन करती है ।”

उपाध्यक्ष महोदय, 19 तारीख को जिस नाटकीय ढंग से बैंकों के राष्ट्रीयकरण के सम्बन्ध में एक अध्यादेश लाया गया वह पिछले दो तीन सप्ताहों में देश के घटनाचक्र की एक कड़ी है। वास्तव में 12 तारीख को जिस तरीके से श्री संजीव रेड्डी को कांग्रेस संसदीय बोर्ड के द्वारा राष्ट्रपति पद के लिए न मान्यता दिया गया और 16 तारीख को जिस तरीके से पुरातन वित्त मंत्री, श्री मोरार जी देसाई को भटका लगा और जिस तरीके से आगे चलकर 19 तारीख को अध्यादेश आया जबकि 21 तारीख को इस संसद का सत्र आरम्भ होने वाला था, इन सारे घटनाचक्रों को देखते हुए, जिस उतावलेपन से और जल्दबाजी में अध्यादेश लाया गया, वह इस बात को स्पष्ट करता है कि इस अध्यादेश को लाने के पीछे प्राथमिक कारण

बहुत कम थे। देश की प्राथमिक व्यवस्था के संवर्धन में प्रभावी दृष्टिकोण रखकर बहुत गंभीरता पूर्वक विचार करके इस अध्यादेश को लाया गया हो, ऐसी बात नहीं थी, बल्कि इसके पीछे कुछ राजनीतिक कारण थे, यह बात स्पष्ट रूप से मालूम होती है। प्रधान मंत्री महोदय से जब यह प्रश्न हुए कि इसको इतनी जल्दबाजी में क्यों लाया गया तो उन्होंने उत्तर दिया कि यदि इस प्रकार जल्दबाजी से न लाया जाता तो कुछ स्वार्थी तत्व जो कि इन बैंकों के अधिकारी या मालिक हैं वे इसके अन्दर गड़बड़घोटाला कर जाते। लेकिन मुझे लगता है कि यह जो अध्यादेश लाया गया है प्रधान मंत्री महोदय के द्वारा इसमें कुछ राजनीतिक विरोधियों को गड़बड़ करने का कारण बहुत बढ़ा था—यह कारण बहुत कम था कि पूंजीपति कुछ करेंगे। अपने राजनीतिक विरोधियों से बचने के लिए यह हड़बड़ाहट की गई है। प्राथमिक कारणों से इसको नहीं किया गया।

प्रश्न यह है कि राजनीतिक कारण से इस प्रकार एक बहुत ही महत्वपूर्ण और देश की बुनियादी समस्या से सम्बन्धित जो निर्णय लिया गया उसके आगे चलकर क्या परिणाम होंगे। मेरा कहना यह है कि जहाँ तक परिवर्तन का सवाल है, देश की प्राथमिक व्यवस्था के सम्बन्ध में कोई ऐसा मौलिक परिवर्तन किया जाए, इस देश की सुदृढ़ नीति को लेकर जिससे कि इस देश के अमीर और गरीब आश्रमियों की खाई को कम किया जा सके, आज गाँव-गाँव में करोड़ों लोग जो भूख से श्वेत बंटे हुए हैं, पित्त रहे हैं, 22 वर्ष के स्वतन्त्र शासन के बाद भी जो भूख से पित्त रहे हैं, मर रहे हैं, उनको इस स्थिति को दूर करने के लिए, एक परिवर्तन की आवश्यकता है, हमारा दल ऐसे परिवर्तन का स्वागत करता है और उसको चाहता है, निश्चय ही परिवर्तन चाहिए परन्तु सवाल यह है कि वह परिवर्तन कैसे हो और क्या हो। हमारे सामने महत्व का प्रश्न यह है कि वह परिवर्तन किस प्रकार का हो और उसका स्वरूप

क्या हो। जिस हड़बड़ाहट से इसको किया गया है उसके पीछे किसी प्रकार की सूझ-बूझ या गम्भीर विचार गजर नहीं आते। मैं प्रधान मंत्री महोदय को चुनौती देता हूँ कि जहाँ तक इस परिवर्तन के विवरण का प्रवाल है, जिस हड़बड़ाहट और जिस तरीके से इस परिवर्तन को लाया गया है, इसके सम्बन्ध में ब्लू प्रिन्ट यह इस मूल के दौरान भी सदन की मेज पर नहीं रख सकती है, आज तो खर कया रखेंगी क्योंकि उन्होंने इसके विवरण पर कोई विचार ही नहीं किया। वास्तव में यह तो एक राज-नीतिक पैतरेबाजी और सस्ते ढाँचे की नारेबाजी है। और उनकी तो यह परम्परा बली आई है। चीन को सीमा पर नारेबाजी से रोकने की कोशिश की। सन् 57 में दूसरे चुनाव के बाद भी यहाँ पर, जबकि अगोक मेहता कंवटी ने कहा कि यहाँ पर भूखे पैदा कर रहे हैं, तो फिर यह नारा लगा कि हम विदेशों को भी धन्य भेज सकते हैं। इस प्रकार की नारेबाजी एक परम्परा रही है इस सरकार की और मेहता सरकार की भी लेकिन मैं समझता हूँ इस प्रकार की नारेबाजी ने और इस प्रकार के हथकंडों से राष्ट्र की गम्भीर समस्याओं को हल नहीं किया जा सकता। इस नाते मैं कहना चाहता हूँ कि आपने इसके विवरण पर कोई विचार नहीं किया।

15.32 hrs.

[SHRI K. N. TIWARY *In the Chair*]

सवाल सबसे बड़ा यह है कि परिवर्तन आखिर किस तरीके से हो। राष्ट्र की जो पूँजी है, जो बैंकों के अन्दर जमा है, उसकी व्यक्ति प्रयोग करे या सरकार प्रयोग करे, सामान्य व्यक्ति के हित में इस पूँजी का उपयोग हो, सरकार के द्वारा हो या व्यक्ति के द्वारा हो। मैं भारतीय जनसंघ की ओर से इस सदन में स्पष्ट करना चाहता हूँ कि हम योड़े से टाटा बिरला जैसे पूँजीपतियों व्यवसाय सरकार की वर्तमान व्यवस्था अर्थात् जिस ढंग, जिस रीति और जिस रूप में यह इस प्राधिकार को

लेकर प्राई है, इन दोनों के ही विरुद्ध है। सवाल यह है कि व्यवस्था क्या हो।

आज हमारे देश में एक तो लेजिस्लेशन की संस्था काम कर रही है, दूसरे एग्जीक्यूटिव काम कर रही है और तीसरे जूडिसियरी काम कर रही है। एक प्रकार से इस लोकतन्त्र के मंदिर को आधार देने वाले और सड़ा करने वाले ये तीन बुनियादी स्तम्भ हैं। हमारे इस लोकतन्त्र में आर्थिक नीतियों से सम्बन्धित प्रश्न भी बुनियादी प्रश्न हैं। पहले की सरकारें लड़ाई भगड़ों के अन्दर चलती होंगी। तलवारों के आधार पर दूसरे राज्यों के साथ लड़ने के काम को सबसे बड़ा काम समझती रही होगी। लेकिन इस लोकतन्त्रीय मर्यादा के अन्दर, आज के नवीन युग के अन्दर सरकार का मूल दायित्व जन-जीवन के अन्दर राहत लाना है। एक-एक व्यक्ति के जीवन के स्तर को ऊपर उठाना, उनकी कठिनाइयों को दूर करना और उनकी सुख-सुविधा बढ़ाना ही सरकार का सबसे बड़ा काम है। तो आज जहाँ हमारे यहाँ तीन संस्थाएँ काम कर रही हैं लेजिस्लेटिव, एग्जी-क्यूटिव और जूडिसियरी उसी प्रकार से एक चौथी संस्था का भी निर्माण होना चाहिए जो कि आर्थिक और मुद्रा नीतियों के संबंध में विचार कर योग्य और उनकी एक नई दिशा दे सके। मैं यह नहीं कहता कि वह नितांत स्वतंत्र संस्था हो। उसके ऊपर भी संकुश रहे। इस हाउस की सुप्रीमेसी रहे। स्वतंत्र शब्द शायद ठीक नहीं होगा। आज हमारे रिजर्व बैंक के पास कुछ अधिकार हैं। लेकिन मुझे लगता है कि वह अधिकार कांग्रेस के ऊपर ही है, व्यवहार में नहीं हैं। उन अधिकारों को व्यवहार में लाने की दृष्टि से हम किसी ऐसी संस्था के ऊपर विचार कर सकते हैं। यह मेरे हल की ओर से सुझाव है। आज हमारी सारी की सारी मुद्रा नीतियों पर विचार करने के लिए तथा सामान्य आर्थिक नीतियों पर विचार करने के लिए वित्त मंत्रालय है। वह आर्थिक नीतियों का संवर्धन करता है। लेकिन जहाँ तक मुद्रा नीतियों का संबंध है, वहण का संबंध है,

[श्री यशदत्त शर्मा]

प्रशासनिक, ऐडमिनिस्ट्रेटिव हेड बना कर उसके नीचे बोर्ड ऑफ डायरेक्टर्स बना सकते हैं। धर्म नीति के विशेषज्ञ और पारंगत व्यक्तियों का एक बोर्ड ऑफ डायरेक्टर्स बनाना चाहिए। यह हमारी मुद्रा नीतियों को दिना दे। हो सकता है यह बात आ सकती है कि वित्त-मंत्रालय के बीच और इस प्रकार की मनीटरी एग्रीटी के बीच कहीं विवाद का मुद्दा हो सकता है। जहाँ विवाद के मुद्दे खड़े हों वे विवाद रैफर किये जायें इस सदन को। यहाँ प्रकार चीजें तय हों। इस दृष्टि से मैं समझता हूँ कि आज इस पर विचार किया जाता। फिर बैंकों का भी विचार किया जा सकता था। लेकिन सरकार ने ऐसा विचार करने की कोशिश नहीं की, आज बैंकिंग कमिशन विचार कर रहा है, सरकार उसकी सिफारिशों पर विचार कर सकती थी। लेकिन जल्दी में राज-नीतिक कारणों से जिस तरह से सरकार यह विधेयक लायी है मेरा दल इस बात का स्वागत नहीं कर सकता। मेरा दल जहाँ आज देश के अन्दर परिवर्तन चाहता है मुद्रा नीतियों के अन्दर और धर्म नीतियों के अन्दर जहाँ सरकार की मूल नीतियों का सुधार चाहता है वहाँ इस प्रकार के राजनीतिक कारणों से किये गये इन परिवर्तनों को भी मेरा दल देश के हित की दृष्टि से उचित नहीं समझता है। इसलिये हम इसका विरोध करते हैं।

एक बात मैं और कहना चाहूंगा कि कुछ कर्मचारियों की ओर से कुछ इस प्रकार की सस्ती बातें कही जा रही हैं कि साहब वहाँ स्वीपर्स ने इसका स्वागत किया, परन्तु तोड़ने वाली यूनियन ने इसका स्वागत किया। कैंसी सस्ती बातें कही जा रही हैं। मैं पूछना चाहता हूँ कि ऐसे मौलिक प्रश्न पर, मूलभूत प्रश्नों के बारे में विचार करने के लिए, मुझे उन भाइयों के बारे में सत्कार है जिनके हाथ में देश की प्रभुसत्ता है, लेकिन मैं सरकार को, इस क्लकित सरकार को इस बात के लिए रोषी ठहराता हूँ कि आज तक यह देश के आदिमियों

को मूल अधिकारों से, देश की नीतियों से अवगत नहीं करा पायी, उनको शिक्षित नहीं किया गया देश के मौलिक प्रश्नों पर। इस सरकार का मुँह कालिख से पुता हुआ है कि इसने देश के मौलिक प्रश्नों के ऊपर इत सदन तक को भरोसे में नहीं लिया। नाली और नल के सवाल पर वोट लेकर पाये, और देश के बुनियादी सवाल पर, हमने इस अधिकार का यहाँ पर दुरुपयोग किया। हम कामन आदमी को उसके नया अधिकार हैं, किससे उसका लाभ होने वाला है, इस बारे में उनमें कोई जागृति या चेतना पैदा नहीं की। अगर जागृत लोगों की तरफ से, स्वीपर्स ने, परन्तु तोड़ने वाले कर्मचारियों ने इसका स्वागत किया होता तो मेरे मन में संतोष होता, मुझे प्रसन्नता होती। लेकिन मुझे दुःख है कि उन भाइयों को अभी तक भी यह सूझ-बूझ नहीं दी गयी, यह उनसे धताया नहीं गया।

आप को पता है कि आज से कुछ वर्ष पहले 1956 में एन० आई० सी० का राष्ट्रीयकरण किया गया उस समय कर्मचारियों ने इसका बड़ा स्वागत किया, उस समय कम्युनिस्ट भी इसी तरह से ढोल पीट रहे थे। मैं प्रधान मंत्री महोदय को एक बात कहना चाहता हूँ कि जहाँ तक कम्युनिस्टों का सवाल है, जिनका उन्हें समर्थन प्राप्त है, वैसे तो कांग्रेस और कम्युनिस्ट की राशि एक है, इस मामले के अन्दर सदा साथ रहा है, भाई-भाई है, चीनी-हिन्दी भाई-भाई यही थे, कांग्रेस-कम्युनिस्ट भाई-भाई भी यही है, लोटिया डुबोने वाले भाई यही हैं, मैं इन भाई-बहन का स्वागत करता हूँ, लेकिन मैं एक बात कहना चाहूंगा कि आज इन कम्युनिस्ट भाइयों से कांग्रेस के मंच पर बैठे हुए जो कुछ भीष्म पितामह, कुछ दुसासन और शकुनी हैं, वे इस बात के बारे में सजग रहें कि ये आप का समर्थन इसलिए नहीं कर रहे हैं कि आपके सहायक हैं। वे समर्थन अपनी कूटनीति के कारण कर रहे हैं। इसीलिए आज इनके मन में जलन है क्योंकि आपने राष्ट्रीयकरण करके इनकी हवा खिसका दी है।

इनके पास अब कोई बात नहीं रही है। इसी को लेकर यह अपनी दूकान चलाते थे वह आप ने छीन ली। लेकिन मैं एक बात जरूर कहना चाहूंगा कि अगर थोरे के अन्दर जायेंगी तो इस हवा के अन्दर दायें-बायें के भगड़े मिलेंगे। अभी आपने चीन का रेडियो सुना होगा जिसमें यह कहा गया कि यह जो राष्ट्रीयकरण किया जा रहा है बैंकों का यह रूस के इशारे पर और रूस के डंग पर किया जा रहा है। यह आम आदमी को राहत नहीं देगा। (व्यवधान)

समापति महोदय : जो वक्ता है उनको बोलने दीजिये।

श्री यशवन्त शर्मा : मालिक पर अधिक चोट पड़े तो यहाँ की कठपुतली को क्यों न दर्द हो। मैं आपकी ईमानदारी के लिए दाव देता हूँ।

मैं प्रधान मंत्री महोदया और वित्त मंत्री महोदया के सामने कह रहा था कि आज जिस तरीके से कम्युनिस्ट आपका समर्थन कर रहे हैं उसके पीछे रहस्य यह है कि कम्युनिस्ट वास्तव में यह चाहते हैं कि इसके द्वारा अस्थान्ति, अस्तोष और अराजकता पैदा हो और यह आगे चलकर कहें कि तुम्हारे ही निर्णयों के कारण देश की व्यवस्था टूक-टूक हो जाये और उसड़ जाये और जैसी भी आपकी आज अर्थ-व्यवस्था चल रही है वह बरबाद हो जाये और अन्ततोगत्वा जिन मुद्दों को लेकर वेस्ट बंगाल में नक्सलाइट के रूप में आज यह उपद्रव कर रहे हैं वह मुद्दे इस सरकार द्वारा पूरे हों। इसलिए यह आज उपली पीट रहे हैं। यू आर वरकिंग फ़ोर दैम।

मैं इस सरकार को ईमानदार नहीं समझता। आज यह कहा जा रहा है कि जन जीवन के हित में ऐसा किया जा रहा है। सरकार के पास अभी इतनी एजेन्सियाँ थीं, एल० आई० सी० इंडस्ट्रियल डेवलपमेंट बैंक था फ़ाइया थी। इंडस्ट्रियल फ़ाइनेंसियल कोरपोरेशन थी, इंडस्ट्रियल डेवलपमेंट फ़ाइनेंसियल कोरपोरेशन थी, स्टेट बैंक था या और ऐसी बहुत सी

एजेन्सियाँ थीं वेशुमार। इनके द्वारा वह अपनी नीति को कार्यान्वित कर सकती थी। मैं कोई कानूनी दृष्टि से यह बात नहीं कह रहा हूँ, बल्कि भारत के कामन मैन को यह बात किस तरह सटकती है वह मापा मैं आपके सामने रख रहा हूँ। आज सरकार के पास ऐसी बहुत सी एजेन्सियाँ थीं, इस प्रकार की संस्थाएँ थीं, जिनके द्वारा पिछले 20, 22 साल के अन्दर अनेक प्रकार की राहत पहुँचा सकती थी। प्रधान मंत्री महोदया का स्टेटमेंट आया है कि प्रोप्रेटिव इंडस्ट्रियलिस्टों की सहायता दी जायेगी। मैं पूछना चाहता हूँ कि एल० आई० सी० ने आज तक प्रोप्रेटिव इंडस्ट्रियलिस्टों की कितनी सहायता दी है ?

मेरे पास एक कागज है कि एल० आई० सी० ने पिछले कुछ अर्थों के अन्दर कितने कर्ज दिये। बिड़ला को... (व्यवधान)

ये बिड़ला से मेज के ऊपर हाथ करके पैसे लेते हैं और आप मेज के नीचे हाथ करके पैसे लेते हैं, यह सदन की रिपोर्ट बताती है। बिड़ला जानते हैं कि हम हमेशा उनका विरोध करते हैं। (व्यवधान)

समापति महोदय : देखिये आप लोग बात न कीजिये। जवाब दीजियेगा। पहले वह बोल लें।

श्री यशवन्त शर्मा : 48 प्रतिशत कर्ज आज से दस साल पहले बिड़ला को मिलता था लेकिन आज यह प्रतिशत कई गुना अधिक हो गया है। आज 64 प्रतिशत के करीब उनके असेट्स बढ़ गये हैं। यही हाल टाटा का है। इसके अतिरिक्त एक्सपोर्ट और इम्पोर्ट की सारी एजेन्सियाँ इनके पास थीं। मैं पूछना चाहता हूँ कि कितने आम आदमियों को लाइसेंस मिले ? बेकार इंजीनियर्स आज मारे-मारे फिरते हैं। गवर्नमेंट ने कई कोर्टों का लाइसेंस देकर, सरकारी मुद्रा का लाभ देकर अपनी लाइफ़ में उनको रीट्रैबिलिटेड करने का कितना भोका दिया ? यह आकर सरकार हमारे सामने पेश करे।

[श्री यज्ञदत्त शर्मा]

इसी प्रकार से मैं कहूँ कि मोरारका कमेटी ने एक रिपोर्ट दी बहुत पहले कि ग्राम धादमी की राहत के लिए जीवन बीमा के प्रीमियमों की दरों में कटौती कर दी जाये, दो दिन पूर्व हमने इन मन्त्रियों से कुछ सवाल किये। दो दिन पहले मैंने सवाल यहाँ पर पूछा था कि अप्रैल 1969 में मोरारका कमेटी की रिपोर्ट सरकार के पास आ चुकी है उसके अनुसार जीवन बीमा प्रीमियम की दरों में आप कटौती करेंगे कि नहीं? तो माननीय सेटी जी कह रहे थे कि अभी नहीं करेंगे, हमने अभी विचार नहीं किया है। छै, छै महीने तक आप विचार नहीं कर पाते लेकिन नेशनलाइजेशन आफ बैंक्स के बारे में आपने 44 घंटे में विचार कर लिया। तो यह इतना खोपड़ी में कहां से इलाक़ानिक्स आ गया, यह मेरी समझ में नहीं आया। अगर इसके पीछे राजनीतिक कारण नहीं थे तो और कौन से कारण थे? आज सरकार कहती है कि बैंक कर्मचारियों को इससे राहत मिलेगी। लेकिन आज एल० आई० सी० के कर्मचारी रो रहे हैं। आज पब्लिक सेक्टर के कर्मचारी रो रहे हैं। मैं सरकार का ध्यान इस ओर खींचना चाहता हूँ कि जिन नगल फटिलाइजर कारपोरेशन के कर्मचारियों के हक में बोनस के सम्बन्ध में लेबर ट्राइब्यूनल ने निर्णय कर दिया, इस सरकार ने जिनके पक्ष में निर्णय कर दिया, सुप्रीम कोर्ट ने जिनके पक्ष में निर्णय कर दिया, आज दो साल हो गये, इस सरकार ने उनका उचित अधिकार नहीं दिये। यह कर्मचारियों के हित की बात करते हैं। मैं इस सरकार को बतलाना चाहता हूँ कि दूसरे, तीसरे और चौथे दर्जे के सामान्य कर्मचारी आज पब्लिक सेक्टर के अन्दर रो रहे हैं। उन संस्थाओं में कर्मचारी डेढ़ सौ और दो सौ की फिगर्स के बाहर नहीं निकले, लेकिन जो मुश्किल बाहनशाह पब्लिक सेक्टर में बैठे हुए हैं उन्होंने 6 साल के अन्दर 300 रु० से शुरू करके आज 3,000 और 4,000 रु० पाना शुरू कर दिया है। कोठियाँ, कार और बंगले प्रत्येक। कोठियाँ

से लेकर कफन तक भगवान जाने कितनी सुविधायें उनको दी गई हैं। आज जो सारे मोगल एम्पलर पब्लिक सेक्टर में बैठे हुए हैं उनको इस सरकार ने चुनौती नहीं दी, इन्होंने उनके बारे में विचार नहीं किया।

उन्होंने बैंकों का सोशल कंट्रोल कर दिया। सोशल कंट्रोल की धारा 36 के द्वारा, उन कर्मचारियों ने आज तक दुनिया के संघर्ष के अन्दर पिछले डेढ़ या दो सौ वर्षों में जो ट्रेड यूनियन अधिकार प्राप्त किये थे उनको भी सरकार ने बरबाद करके रख दिया। यह समाजवाद का नारा लगाते हैं और उन लोगों को ट्रेड यूनियन अधिकारों से वंचित करते हैं। मैं पूछना चाहता हूँ कि क्या सरकार आज वह अधिकार अपने कर्मचारियों को देने के लिये तैयार है? आज पब्लिक सेक्टर के कर्मचारी रोज रो रहे हैं और चिल्ला रहे हैं। यहाँ पर सेंट्रल गवर्नमेंट के एम्प्लायीज की ऐसी हालत कर दी गई है कि वह बेचारे रो रहे हैं। आज भी उनको अधिकार प्राप्त नहीं हुए।

मैं सरकार से और प्रधान मंत्री से बहुत विनम्रतापूर्वक कहना चाहता हूँ कि अगर तुम ईमानदार हो तो इसको घोषित करो कि बैंक आफ इंडिया की दरों पर इन बैंकों के पे स्केल्स भी करोगे। दूसरी बात यह जो मनेजमेंट बनेगा इन नेशनलाइज्ड बैंकों का उसके अन्दर एम्प्लायीज के रिप्रेजेंटेटिव को भी लिया जायेगा। इन दो बातों की घोषणा करो अगर तुम ईमानदार हो। लेकिन होगा क्या? इन ट्रेड यूनियनों के अधिकार जो छीन लिये गये हैं वे उनको नहीं मिलेंगे। तुमने बैंकों के सोशल कंट्रोल के नाम पर उनके ट्रेड यूनियन के अधिकारों को खा लिया, उनको हजम कर लिया। उस पाप का प्रायश्चित्त करने के लिए तुम घोषित करो सदन में कि हम वैसा नहीं करेंगे, ट्रेड यूनियन अधिकार सामान्य कर्मचारियों को रहेंगे। उनको अपने दुःख-दर्द को बतलाने का अधिकार है, इसलिए तुम ऐसा घोषित करो। लेकिन मैं जानता हूँ कि यह सरकार यह घोषित नहीं करेगी। तुम्हारी

नीयत को मैं समझता हूँ। तुमने बैंकों का नेशनलाइजेशन किया है लेकिन सिर्फ राष्ट्रीय बैंकों का किया है, विदेशी बैंकों का नहीं किया। इसका परिणाम यह होगा कि राष्ट्र की जितनी पूँजी है वह विदेशी बैंकों में दूँवेन कर जायेगी और तुम्हारे सब कठपुतली मंत्री, मंत्रियों के पुत्र और उनके चेले-बाँटे, यानी व्यापार और राजनीति एक अपवित्र गठबन्धन से देश के भ्रन्दर जो अर्थ-व्यवस्था चलाते रहे हैं वही चलाते रहेंगे। जिसको बेईमान व्यापारी कहना चाहिए, वह और बेईमान व्यापारी के साभेदार तथा सरकारी अधिकारी यह दोनों मिलकर जिस तरीके से देश की राजनीति को चला रहे हैं उससे सारे देश का पैसा विदेशी बैंकों के भ्रन्दर दूँवेन कर जायेगा और जिस तरह से देश की जवानी विदेशों में बह रही है उसी तरह से देश की मुद्रा नाली की राह से विदेशों में बहेगी। आज क़ुराना तो अमरीका की लेबोरेटरीज में बाम कर ही रहे हैं, लेकिन मैं समझता हूँ कि देश की पूँजी भी आप इस तरह विदेशों में बहा देंगे।

मैं पूछता हूँ कि क्या आप इसको रोकने के लिए तैयार हैं? आपको थोड़ा इस पर भी विचार करना चाहिए। चाहे बिड़ला हो चाहे टाटा हो उनको रोकने के लिए आज सरकार ने क्या किया है? आखिरी बीस-चाइस सालों में नेहरू सरकार का—उन कुछ महीनों को छोड़कर जब नन्दा जी चिप्पी लगा गये—जो डाँचा रहा है उसमें उसने धर्मतेजा को या किसानों को पैसा दिया। क्या यह करोड़ों रुपये आपने धर्म तेजा को पुरोहित समझ कर दिया? इसी तरह से करोड़ों रुपये भूँदड़ा को दे दिये गए। वे सारा पैसा खाकर विदेशों में जाकर बैठ गए और आज सरकार उनसे कोड़ी वसूल करने के लिए भी तैयार नहीं है। वह तुम्हारा कलक, वह तुम्हारा पाप और वह तुम्हारी दुर्बलतायें खत्म नहीं हुई हैं, वह आज भी मौजूद हैं। यह तो शकल बदली है, पद बदले हैं, कुसियाँ बदली हैं, लेकिन कुसियों पर बैठने वाली मूर्तियाँ नहीं बदली हैं। उन मूर्तियों का रूप उषों का त्यों

कायम है। आज बैंकों को कंट्रोल करने के लिए तुम नौकरशाहों को लाओगे। न तो नौकरशाह लोगों में व्यापार की क्षमता है न नौकरशाहों में सामान्य कर्मचारी के दुःख-दर्द को समझने की समता है। वह न क्षमता रखते हैं और न समता रखते हैं। न माँ की तरह से कर्मचारियों के दुःख को दूर करने की उनमें लालसा है। दिल्ली हाउसिंग इन्स्टी में इसी तरह से कर्मचारियों पर अत्याचार किये गए हैं। मैं समझता हूँ कि नौकरशाही जड़ बरतु है, यांत्रिक है, किताबी कीड़ा है और जन जीवन की सामान्य समस्याओं से अपरिचित है। दूसरी ओर पब्लिक सेक्टर को कंट्रोल करने के लिए क्या प्रबन्ध है? उसके लिए वह लोग हैं जो अर्थनैतिक हैं, जो अयोग्य हैं, अधम हैं जो जनता से ठुकराये हुए पयूज्ड बल्ब हैं। हेवी इलेक्ट्रिकल्स कारपोरेशन को देखिये। एक लाइव व्यक्ति वहाँ पर भेजे गये हैं। एक प्रकार के रिजेक्टड एलिमेंट, जिसको जनता ने फुटबाल की तरह उठाकर फेंक दिया। सरकार के पास आज इस तरह के तत्व हैं। क्या यह अजम्, अयोग्य प्रकार के राजनीतिज्ञ देश की महान् समस्याओं को कंट्रोल कर सकेंगे? इस संकट-काल में यह यांत्रिकता खत्म हो जाएगी। हमें व्यवहारवादी धुरी पर, व्यवहारवादी दीवार पर अपनी सरकारी नीति को खड़ा करना चाहिए।

मैं सरकार से कहना चाहता हूँ कि किसी राजनीतिक भावना का शिकार होकर, किसी तरह के व्यक्तिगत स्वार्थवाद, गुटवाद और अपनी कुर्सी की भूख से लिपटी हुई तुच्छ राजनीति से प्रेरित होकर देश की बुनियादी जीवन की समस्याओं को ज्यादा उठाने की कोशिश मत करो, देश की रही सही सामर्थ्य को खत्म करने की कोशिश मत करो, विचार से चलो। व्यक्ति धायेंगे और जायेंगे। व्यक्तियों से बने हुए दल पैदा होंगे और मरेंगे। देश को बचाने के लिये हम देश के भीतर और बाहर करोड़ों दलों को कुर्बान करेंगे। हमको दलों से ऊपर उठकर देश को बचाना होगा।

[श्री यशदत्त शर्मा]

इस दायों के साथ मैं इस प्रस्ताव का विरोध करता हूँ और सरकार से योग्य और वसार्थवादी नीति की प्रस्ताव करता हूँ।

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Mr. Chairman, Sir, I beg to move* :

"That the Bill to provide for the acquisition and transfer of the undertakings of certain banking companies in order to serve better the needs of development of the economy in conformity with national policy and objectives and for matters connected therewith or incidental thereto, be taken into consideration."

While making this motion, I wish only to refer to the salient aspects of the Bill. I am sure if the irrelevant points which have been raised with respect to this Bill are forgotten, then it will be found that this is a simple measure. The object of the Bill is to nationalise the major Indian banks. The major Indian banks have been defined as banks whose deposits on the last day of June this year are Rs. 50 crores and above. That classification has been made. Why it was considered necessary to nationalise these major banks was stated by the Prime Minister last Monday when she made a statement in this House regarding the object of nationalisation. I do not want to further expand on that matter particularly because the time at our disposal is limited.

The main provisions of the Bill are these : the banks which are proposed to be nationalised are kept as separate entities. This has been done in order to cause the least possible dislocation in the working of the banks and to avoid any inconvenience to the public. The chairman of each acquired bank will function as the custodian and will be aided and advised by an Advisory Board to be constituted by the Central Government.

We have to give careful consideration to the future structure and organisation of each

bank and the composition of the Board of Directors. We therefore propose to take powers under the Bill to frame a scheme relating to the capital structure of each bank, the constitution of the Board of Directors and its reconstruction or amalgamation with other banks. I would like to assure the House that since these are important matters relating to the nationalised banks, the scheme framed by the Government would be placed before the House as early as possible.

It is proposed to give compensation for the acquisition of the undertakings. The provisions regarding compensation have been explained in the Bill.

16 hrs.

It has been stated that this is an unconstitutional Bill and all that. Our Constitution does not prohibit nationalisation. On the other hand, it provides that if undertakings are taken over by the Government then proper compensation should be provided for in the Bill and that has been provided.

Subsequently, after the introduction of the Bill and as was pointed out by some hon. friends here, I had a discussion on the provisions of the Bill with my colleague Shri P. C. Sethi and we thought that it would be advisable to provide that compensation should be payable to the shareholders direct than to the existing banks because there are thousands of shareholders all over the country and after the banks are taken over if these shareholders are left to wait upon the managements of the existing banks to get from them such compensation as may be paid over to the existing banks that would create hardships. We wanted to avoid that. Our provision is also to see that the break-up value of the shares should be paid to the shareholders. The break-up value of the shares is likely to be higher than the paid-up value or even the market value. That is to say, our attempt in the Bill is to see that the thousands of shareholders all over the country of these 14 banks should get the maximum benefit, a benefit of which they will feel glad.

* Moved with the recommendation of the Chief Justice of India discharging the functions of the President.

AN HON. MEMBER : Will it be free of Capital Gains Tax ?

SHRI KANWAR LAL GUPTA : Sir, where are these provisions in the Bill ?

SHRI GOVINDA MENON : Sir, I said we discussed this matter, myself and Shri P. C. Sethi, and in order to effectuate this object we have tabled some amendments which Shri Sethi will be moving. I am only referring to them. I will be accepting these amendments. That is to say, we are constantly looking into the matter

(Interruption).

The scheme would be that the assets of the banks will be valued... (Interruptions).

MR. CHAIRMAN : Order, order. Please hear whatever the hon. Minister has to say. The amendments will be circulated and hon. Members can speak on them (Interruptions). Order, order, I will not allow more than one hon. Member to speak at a time. Unless I give permission nothing will go on record. I now call Shri Kanwar Lal Gupta.

श्री कंवर लाल गुप्त : मंत्री महोदय बता रहे हैं कि इतना कम्पेंसेशन मिलेगा, इस हिसाब से मिलेगा, यह होगा और वह होगा। लेकिन आप देखें कि जो बिल है उसमें यह सब कुछ नहीं है। बिल जैसा हमें सक्कुलेट किया गया है उसकी प्राविजंट के बारे में उनको हमें बताना चाहिए या आर्डिनंस में जो कुछ है उसके बारे में बताना चाहिए। उसको न बता कर दूसरी कुछ कहानी वह हमें सुना रहे हैं। दुख की बात यह है कि इस सदन के सामने तो वह आ गए हैं कि बिल को पास करो लेकिन सरकार अभी तक अपना मन ही नहीं बना सकी है कि कम्पेंसेशन कैसे देना चाहिए। इसका मतलब साफ है कि जल्दी में इसको बनाया गया और देश सदन को घबहेलना करके यह बिल जो है इसको वह पास करवाना चाहते हैं। यह इसका सबूत है। इनको चाहिए था कि जो एमेंडमेंट है उसको हमें पहले सक्कुलेट करते। अब तो कोई वाइंट आफ आर्डर नहीं है और प्रोप्राइटी यह मांग करती है कि फाइनेंस का जिनके पास पोर्टफोलियो है वह बोलें।

प्रधान मंत्री बतायें इन सब बातों को। वह तो बोलती नहीं हैं।

समापति महोदय : वह जो कुछ कह रहे हैं उसको आप सुन लें। एमेंडमेंट जो है वह सक्कुलेट हो जाएगी। उसके ऊपर भी जब वक्त आएगा आप बोल सकते हैं।

SHRI GOVINDA MENON : All that I was saying was this.

SHRI S. S. KOTHARI (Mandsaur) : Sir, on a point of order. (Interruptions)

SHRI ABDUL GHANI DAR : Sir, I rise on a point of order.

MR. CHAIRMAN : If hon. Members go on speaking simultaneously, nothing will go on record.

SHRI ABDUL GHANI DAR : Sir, I am on a point of order.

समापति महोदय : मैं आपको इजाजत नहीं देता हूँ।

SHRI ABDUL GHANI DAR : Sir, how can you shut out my point of order ?

समापति महोदय : मेहरबानी करके आप बैठ जाएं। मैं इजाजत नहीं देता हूँ।

SHRI GOVINDA MENON : I am not speaking on the Ordinance; I am speaking on the Bill before the House.

SHRI ABDUL GHANI DAR : Sir, on a point of order.

समापति महोदय : अगर आप नहीं बैठेंगे तो मुझे बहना पड़ेगा कि आ बाहर चले जायें। जिसको मैं बुलाऊंगा वही खड़ा होगा और बोलेगा। मिनिस्टर बोल रहे हैं उनको बोलने दीजिये।

SHRI S. S. KOTHARI : Sir, on a point of order. Though my submission is to you, it is more an appeal to the Prime Minister. The Law Minister says that compensation shall be paid to the banks. It is a good idea. It is an improvement upon the original provisions of the Bill and it is in national interest. I am for it. But my point of order is this. When it is such an important Bill and when such constitutional changes are being made in the Bill itself,

which will so change the Bill that parts of it would become unrecognisable, it is only reasonable that the Bill should be referred to a Select Committee.

MR. CHAIRMAN : There is no point of order.

SHRI D. N. PATODIA (Indore) : Sir, I want to raise a point of order.

समाप्ति महोदय : दुनिया भर की एमेंडमेंट्स आएंगी। उनके ऊपर आपको मौका मिलेगा और आप बोल सकते हैं।

श्री घण्टुल गनी डार : हाउस की इज्जत के लिए मैं आपका हुक्म चाहता हूँ। क्या आप ऐसी परम्परा यहाँ कायम करना चाहते हैं कि न एमेंडमेंट किसी के सामने हो और न कोई ऐसा विषय सरकार की तरफ से हमें मिला हो कि वे ऐसा करने वाले हैं और उस पर बोलना शुरू कर दिया जाए? कल को अगर वे मुकर जाएं तो कौन जिम्मेदार होगा? घण्टुली परम्परा आप कायम करें।

[شری عبدالغنی دار - ہاؤس کی عزت کے لئے میں آپ کا حکم چاہتا ہوں - کیا آپ ایسے پرمیٹرز نہیں قائم کرنا چاہتے ہیں کہ نہ امینڈمنٹ کسی کے سامنے ہو اور نہ کوئی ایسا وقت سرکار کی طرف سے ہمیں ملے ہو کہ وہ ایسا کرنے والے ہیں اس پر بولنا شروع کو دیا جائے - کل کو اگر وہ سکڑ جائے تو کون ذمہ دار ہوگا - اچھی پرمیٹرز آپ قائم کریں -]

समाप्ति महोदय : परम्परा नहीं है। उसके ऊपर नहीं बोल रहे हैं। उसका रिकॉर्ड उन्होंने दिया है।

SHRI D. N. PATODIA : Sir, my point of order is very specific. What is before the House? The motion for consideration of the Bill. Therefore, the hon. Minister should make amendments only in respect of the provisions of the Bill and not anything beyond that. There may be some proposals before the government but they are not part of the Bill.

SHRI SHEO NARAIN (Basti) : Sir, this House cannot be dictated to by a Member like this.

MR. CHAIRMAN : There is no point of order. Let the Minister proceed with his speech on the Bill.

SHRI GOVINDA MENON : All that I was saying was that in the Bill as introduced it is provided that compensation would be payable to the existing banks. I do not know why hon. friends here should get angry with me when I say that it is my intention to improve the Bill by providing that, instead of paying compensation to the existing banks, which after the business is taken over become practically (Interruption)

MR. CHAIRMAN : He is only answering what you have said. Please hear him.

SHRI PILOO MODY (Godhra) : A point of order cannot be answered by the Minister. They have to be dealt with by you. We do not want to discuss any fairy story that the Minister has in his mind. We are only concerned with the motion before us.

SHRI GOVINDA MENON : The amendments have already been given notice of and circulated.

I hope, the House would appreciate that instead of giving it to the existing banks it is being given direct to the shareholders. That is what I have said.

Some of the banks which are being taken over have got their branches outside India. About that matter also some provision is being made and has been made. Our laws do not apply to foreign countries and, therefore, special provisions have to be made and they have been made.

Apart from the compensation payable to the shareholders of the existing banks and apart from the fact that they are nationalised, there is nothing more in this Bill. That is why I say that it is a simple Bill.

SHRI PILOO MODY : He says that it is a simple Bill. I say that it is a Bill by a simpleton.

SHRI GOVINDA MENON : The irrelevancies which have been stated in respect of this Bill are forgotten. For those who want to make a simple Bill complex by

introducing extraneous matters, I have nothing to say.

With respect to the business of the banks it is our desire to see that these banks even after nationalisation should be conducted strictly on commercial lines.

SOME HON. MEMBERS : How ?

SHRI GOVINDA MENON : Because there have been comments otherwise. The directions proposed to be issued are merely directions of policy. These directions regarding policy have to be issued in order to achieve the objects for which nationalisation has been effected. After the take-over of the banks last Monday the banks have been functioning smoothly and it is vitally important that they continue to function uninterrupted. I would request hon. Members here to see that nothing is stated or done which would shake the confidence of the depositors in these banks because as yet there is nothing which has happened.

This is a matter which has been settled. The House has taken the decision yesterday when the leave to introduce was given. The Government have taken the decision ; the President has taken the decision ; the Ordinance has been issued and the banks have been taken over. There has been sufficient indication in this House that the majority of this House supports this measure. In a situation like this on Friday while I was moving for leave to introduce the Bill some hon. friends on the opposite side began to speak about the depositors whose confidence may be shaken. May I take this opportunity to remind them of what Mr. Churchill said in the House of Commons when the Bank of England was nationalised, a matter which he was dead against. That is the important thing. That patriotic statement, while speaking no the measure, said :

"Meanwhile it may be helpful for me to express the opinion, as Leader of the Opposition, that foreign countries need not be alarmed by the language of the gracious speech on this subject and that British credit will be resolutely upheld."

I hope and trust that those friends on the opposite side who for certain reasons do not like the nationalisation of these

banks would keep this in mind and see that nationalised banks continue to function with the same efficiency as they have been functioning upto now, if not with more efficiency.

The battle drums against the Bill were sounded and sounded furiously even on the other day when I sought the leave of the House to introduce this Bill. It has been opposed on two or three grounds which will not stand scrutiny. There are friends here who think that nationalisation is bad and that nationalisation will bring in dictatorship. I can only say that I do not agree. We have nationalised the Life Insurance Corporation ; we have nationalised the Imperial Bank of India and we have nationalised seven or eight banks in the princely States and made them the subsidiaries of the State Bank of India. We have nationalised many other things and dictatorship has not descended on us.

SHRI J. B. KRIPALANI (Guna) : Did you nationalise insurance by an Ordinance ?

SHRI GOVINDA MENON : I may remind the hon. Member that we nationalised insurance by an Ordinance. When nationalisation of banks, when nationalisation of insurance, is attempted, it can be done only by an Ordinance if you want to do it effectively. That is a matter which everyone will understand. After having issued the Ordinance, we took the earliest opportunity to come to this House to see that the support of the House is obtained for the Ordinance. I do not agree that we have turned Communists. I do not agree that we are being led by communists. I do not agree to the accusation, the false charge, that these things are being done at the instance of others. We have adopted in the last many years a system of mixed economy. Friends here who would into the Second Schedule of the Reserve Bank Act will see that there are many more banks here and we have only selected the banks which are big enough to be selected for being nationalised. Therefore, on the ground that nationalisation is bad, whatever opposition is there to this Bill cannot be countered by argument because that is a matter of ideology.

Another assumption made by hon. friends on the opposite side is that nationalised institutions are bad and that the undertakings in the private sector are all good,

[Shri Govinda Menon]

an assumption which is again motivated solely on political considerations.

In this connection, I wish to read a portion from the speech of Shri C. D. Deshmukh, the then Finance Minister of India .. (Interruptions) There is absolutely no use interrupting me. I am reading from the debates of the Lok Sabha. During the debate on the nationalisation of life insurance business in the country, Shri C.D. Deshmukh, the then Finance Minister said :

"And in respect of investments — for a relatively small investment we find that an individual acquires control over comparatively immense funds and this control alas has only too frequently been used not as trustees are expected to use it..."

This remark was made about the undertakings in the private sector. He further said :

"Now it is claimed that the position could have been remedied by further legislation tightening supervision and control."

"Therefore, a comprehensive — or what we thought was comprehensive — Insurance Act was enacted in 1938. At that time it was described as a Draconian piece of legislation and it was hoped that it spelt the end of all mismanagement as every war is supposed to end all wars. But, we had not reckoned with the ingenuity of some of the insurance managements. During the last 18 years the Act has to be amended on as many as 10 occasions and each time a provision was tightened the resourceful management managed to find a way round it.

"The ineffectiveness of legislative control is also brought out when we regard the business from a different angle. As I said, 25 insurance companies went into liquidation..."

Not in the public sector ; in the private sector,

"...during the last decade and another 25 had to transfer their business to other companies, in most cases with a

cut in the policy contracts. 60,000 poor policy-holders of these companies suffered in varying degrees."

This is the reason why the then Finance Minister thought that insurance business in this country should be nationalised and it was done by an Ordinance ..

AN HON. MEMBER : Life insurance.

SHRI GOVINDA MENON : Yes, life insurance. I stand corrected. The reference was also to the life insurance business.

Now the charge is that the public undertakings are always bad and the private undertakings are always good. This charge is made very often by my friends there.

SHRI N. K. SOMANI (Nagaur) : Who said that ?

AN HON. MEMBER : Distortions.

SHRI GOVINDA MENON : I want to point out that the torch of observation and public criticism is directed only against public undertakings. This House has appointed a Public Undertakings Committee and that Committee looks into the public undertakings and brings to light the irregularities.

بھی پرائیویٹ کمپنیوں کے متعلق یہ کہیں کہیں شری گوویندا منون نے کہا ہے ؟ .. (تصدیق)...

[شری گوویندا منون : ہاں]
ایکسپریس کے ایڈیٹر نے کہا ہے کہ میں نے
بڑے بڑے لوگوں کو کہا ہے -

SHRI GOVINDA MENON : I am wondering if this House would appoint a Private Undertakings Committee and get reports to this House what the result would be. We are thinking of banks. After the nationalisation of the Imperial Bank and after the nationalisation of the subsidiaries, everywhere in the country people who have funds and want to invest them, I know, prefer to put them in the State Bank, if possible, and in the other banks only if it becomes necessary. Have you not come across cases of thousands of depositors in this country going about crying in the streets on account of the collapse of banks in the private sector, on account of the erosion of their capital ? And what about the shareholders ?

They had lost everything. (*Interruptions*) I am not saying that these 14 banks which are being nationalised now are in any way bad. That is not what I am saying. I only want to say that an *A priori* conclusion that the undertakings in the public sector will have a poor performance and the undertakings in the private sector ..

SHRI PILOO MODY : Who ever said that ?

SHRI GOVINDA MENON : ...and the undertakings in the private sector should be credited with good performance is wrong, and I think that Mr Piloo Mody will agree with me in what I have said.

Everywhere where nationalisation has taken place, this kind of opposition to nationalisation on political grounds has taken place.

I will conclude my speech by quoting from a book written by a Professor on Public Administration, A. N. Hanson :

Nationalized industries in Britain have been fiercely criticized ; particularly by antisocialists. In a recent, much-publicised book, 'Nationalisation in Britain : the End of a Dogma, Mr. Kelf-Cohen can find virtually nothing to say on their behalf. They are accused of being slow-moving, bureaucratic, extravagant, and contemptuous of the consumer. Much of this criticism, however, is politically inspired and totally lacking in objectivity."

Again the another says :

"It should also be said that the critics of nationalisation tend to assume, quite arbitrarily, that the industries concerned would have done better under private ownership. There is no evidence that this is so."

SHRI PILOO MODY : I think this is a politically motivated quotation.

SHRI GOVINDA MENON : I would request the Members of this House including those in the Opposition who have begun to illustrate the failures of the public sector, even to them I will make a fervent appeal that they support this Bill and see to it that this process of nationalisation on which has been adopted with the best of motives

is supported and placed on the statute book as early as possible. I move that this Bill be taken into consideration.

MR. CHAIRMAN : Both the Resolution and the Bill are before the House. They will be discussed together. Members may move their amendments.

SHRI D. N. PATODIA : I beg to move :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st November 1969" (1)

SHRI KANWAR LAL GUPTA : I beg to move :

"That the Bill to provide for the acquisition and transfer of the undertakings of certain banking companies in order to serve better the needs of development of the economy in conformity with national policy and objectives and for matters connected therewith or incidental thereto, be referred to a Select Committee consisting of 11 Members namely : (1) Shri N. Dandekar ; (2) Mahant Digvijai Nath ; (3) Shri Vikram Chand Mahajan ; (4) Shri P. Govinda Menon ; (5) Shri D. N. Patodia ; (6) Shri Deven Sen ; (7) Shri Prakash Vir Shastri ; (8) Shrimati Tarkeshwari Sinha ; (9) Shri K. N. Tewari ; (10) Shri Atal Bihari Vajpayee ; and (11) Shri Kanwar Lal Gupta with instructions to report by the 20th August, 1969." (3)

SHRI ABDUL GHANI DAR : I beg to move :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 31st October, 1969." (29)

SHRI S. S. KOTHARI : I beg to move :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 30th September, 1969." (234)

SHRI KANWAR LAL GUPTA : Now there is a general discussion. I think others should speak. These who move the amendments should speak later on.

MR. CHAIRMAN : Mr. Dandekar.

SHRI N. DANDEKER (Jamnagar) : Mr. Chairman, Sir, the Minister of law while moving the motion for consideration made an appeal that nothing should be said that would shake confidence of the depositors in the banking system. I agree with that, particularly because the promulgation of the Ordinance and the bringing of this Bill has already so shaken the confidence of the depositors that we ought not to add to it by saying anything that may weaken that confidence further.

Secondly, before I come to the substance of the Bill, I would like, since the law Minister made so much about the virtues of the public sector saying that the public sector ought not to be criticised time and time again and over and over again,—I would like to quote, with great respect, what the Prime Minister herself had said about the public sector in 1966, since when the public sector is now in a worse condition than it was in 1966. She described the various difficulties of the public sector as follows : 'faulty planning with regard to concept, size, location, raw materials, design choice of site and equipment'. What is left ?

SHRI PILOO MODY : The law Minister.

SHRI N. DANDEKER : She continued—this was not her only criticism ; she added—'faulty equipment, personnel, contractual arrangements, supervision, co-ordination, time-schedule etc'. I will emphasise the *etcetera*. But these were not the only things, according to her that were wrong with the public sector enterprises. She went on to say :

"This is not all. Over-capitalisation, over-staffing, incidentally adding to township costs, inadequate work study, lack of delegation, application of secretariat codes and procedures to commercial undertakings..."—

This is the Prime Minister speaking, the present Prime Minister, who was also the Prime Minister in 1966—

"Faulty systems of financial control and audit, lack of a Well-thought-out personnel policy constitute another set of Problems".

That too was not all. The other factors to which she referred were in these terms :

"Others factors which have to be gone into were the proper programming of orders, price policies, quality and cost control and research, design and development and the structure of management".

I do not think I need quote for this House, this side as well as the other, any better authority than the Prime Minister herself as to what was so terribly wrong with the public sector enterprises in this country. It is now proposed to add so that jungle.

I now turn to the substance of the Bill before us. I thought we were here to discuss the substance of the Bill as it is before us, not some amendments of which I am supposed to know before the Law Minister has arranged that those amendments are in our hands. The motion is and was, at any rate, that the Bill that is before us be taken into consideration and not any Bill as amended by anybody, whether by the Law Minister, me or anyone else. I am at a tremendous disadvantage on one particular aspect of the matter in speaking on this Bill which is before us for consideration, because the Law Minister says he has moved amendments of which I have no knowledge, of which he says the purpose is so and so. I do not know whether upon reading those amendments that will be the purpose that would be evidenced by those amendments.

Four questions in dealing with this Bill. The first and the most important is whether there was any need whatsoever or any justification for nationalisation. Let us get to the basic facts of the matter. Once again I would like to quote from the Prime Minister's own note to the Working Committee and to the AICC at Bangalore from which stems all this. Really, this does not stem from that note ; this stems from political crisis and I will leave that alone, I am not concerned with the internal crisis of other parties though I take considerable pleasure in watching them. This is what the Prime Minister said in her note :

"Either we can consider the nationalisation of the top five or six banks or issue directions that the resources of banks should be reserved to a large extent for public purposes."

She went on, as between these two choices.

"Investments of banks in Government securities stood at 24.57 per cent on June 13."

Incidentally, I might say I admire the precision of these "stray thought rather hurriedly dictated."

"Investments of banks in Government securities stood at 24.57 per cent on June 13... This figure of investment in securities could be raised on the average for both slack and busy seasons by about five per cent. This will make available about Rs. 200 crores for the public sector."

She went on :

"... If necessary this extra five per cent can be invested in special types of securities, proceeds being utilised for quick-yielding schemes like minor irrigation programmes, rural electrification, fisheries, etc."

I submit there is no question about it that at that time, Prime Minister clearly said of the two alternatives, that the second alternative was practicable, feasible and should be the one that would be explored. Apart from mentioning nationalisation, she did not develop that concept at all, but she went on to develop the other concept, namely, "or issue directions that the resources of banks should be reserved to a large extent for public purposes." That is precisely what the then Deputy Prime Minister and Finance Minister said in his reply (to that particular note) from which also I will read an extract. I want to talk about this business of nationalisation from the mouths of the Government leaders.

The then Deputy Prime Minister said :

"Recent experience does not suggest that large banks need to be taken over so as to be made to do something which they are not now doing. There is no reason why, under social control—"

That is to say, the Banking Regulation Act as amended by the Banking Laws (Amendment) Act which came into force only on the 1st February this year—

"There is no reason why under social control, they cannot be made to do

what the State Bank is doing in the national interests, nor is it right that the State Bank should be expected to do what banks as institutions concerned every day with depositors' money cannot do. No bank whether in the public or the private sector can abandon the test of viability of a credit transaction. The experiment of social control is a continuing one. It aims at socialisation of credit without nationalisation of banking. Our experience in the last year or so—"

He mentioned "last year" because the banks were already being directed in the direction of social control by the Reserve Bank and were already beginning to follow its instructions in that regard notwithstanding the fact that the Banking Laws (Amendment) Act was enacted only recently and came into operation only on the 1st February 1969. He said :

"Our experience in the last year or so shows that this is an experiment whose results, we have every reason to believe will be rewarding."

Earlier I have already said enough on the subject of the kind of public sector industries we have as described by the Prime Minister herself. The alternative before us, as she herself has put it before her own party, was between nationalisation or extension of social control in a specific way. And thirdly, we have what the Deputy Prime Minister himself said as to the preference between social control and this kind of nationalisation.

Now I would like to go on to the next question. On a study of the Bill the second question that arises is whether even if nationalisation has to be some justifiable or imaginary reason, is there any justification for ousting summarily the Reserve Bank from its supervisory and regulatory functions in respect of the corresponding new nationalised banks ? I had the good fortune to be on the Select Committee of the Banking Laws (Amendment) Bill and am familiar with its objects and purposes as enacted last year. But on going into this Bill, the one thing I notice is that there is no attempt whatever, here is no place where it says, that these corresponding new banks will be subject to the Banking Laws (Regulation) Act in the same way as the existing banks (which are to be nationa-

[Shri N. Dandekar]

lised) have been up to the 19th July. Why ? why is there this business of shouldering the Reserve Bank aside ? I really am unable to understand why when on the one hand, the Minister talks about confidence among depositors and, on the other hand, he talks about efficiency, these banks are going to be run as departments of the Central Government and not as ordinary banks where control as to policy direction, guidance and supervision, would continue to be exercised by the Reserve Bank of India subject always, under the Reserve Bank of India Act itself, to the right of the Government to give guidance to the Reserve Bank. Here the Reserve Bank has been summarily pushed aside.

I would not like to say more as to what I would do if I were in the position of those in the Reserve Bank who are faced with this. They are faced with this proposition that within four to five months of the coming into force of the Banking Laws (Amendment) Act, the Government have come to the conclusion that the Reserve Bank of India is utterly incompetent, has got no brains, no knowledge, no policy, no sense of direction, no sense of social purpose and is not even capable of being prodded by the Government of India under their powers under the Reserve Bank of India Act to go into the direction that the Government desires. These banks are going to be controlled directly by a department or a division, or whatever it may be, of the Finance Ministry of which the Prime Minister is the Minister, who has not had the courage to move this Bill herself and it is the Law Minister who is moving this Bill.

The third question that arises is whether the terms of transfer of the officers or employees like cattle from the existing banks to the corresponding new banks, are just and fair. I have looked at those terms and nowhere do I see the phrase that on their transfer their terms "shall not be less favourable than"—this is the only safeguard—those that exist and not merely "the same" as exist. I have had occasion to deal with this sort of problem in 1949 when the staff of the former Indian State Governments were merged into the Indian Income-Tax, Indian Customs and Indian Railways services etc. and the assurance we had to

give was that their terms would not be less favourable than those to which they were entitled in the respective departments in which they were serving. I do not see any such safeguard here. But there is worse to come. For no reason at all that I can see, while the Bill extends to the new Banks the much controversial new section 36AD of the Banking Regulation Act, namely, the curbs that were properly put (*An Hon. Member* : Improperly put.) upon undesirable trade union activities, I see that in this Bill as regards the transfer of employees to the new Banks they are going to be deprived of their rights under the Industrial Disputes Act. Whenever employees are transferred from one undertaking to another the Industrial Disputes Act expressly states that terminal compensation is payable. There is even a formula there as to the manner in which terminal compensation payable shall be computed. I find in this Bill that that is being expressly excluded. Why ? Why is it proposed to treat these people like cattle to be transferred from one pen to another pen with no rights and with less rights than they had before ? If today the staff of one bank is transferred to another bank, they are entitled to terminal compensation under the Industrial Disputes Act. This particular Bill excludes the payment of terminal compensation under the Industrial Disputes Act.

Coming to the last point, namely, whether the computation of compensation payable to the existing banks and the mode of its payment is fair or just, as I see, I have been placed at a great disadvantage by suddenly being told that what is before the House now is not the same Bill as the one introduced last Friday but something else. The moment he said this, I began to ask myself whether instead of the existing banks who, under the Bill, had the right to discuss the matter of compensation with Government, to come to an agreement with them, failing an agreement to require that the dispute be referred to a tribunal, the subject would have to be agitated by thousands of shareholders—35,000 or a million; I do not know how many shareholders, all these banks put together will have,—but what are all these people going to do ?

The Minister said : "Oh ! it is only fair that they should get their compen-

sation". Laid to them direct. But it is more than fair that they should have the right to contest it. Is it suggested that these hundreds of thousands of shareholders all over the country are expected—I may have 500 shares; in fact, I do not have as many—I may have 10 or 500 shares; someone 5,000 or 10,000 shares—are these people expected to go to a court of law? Are these people to take the matter to the tribunal for adjudication? Are these people expected to go to the Supreme Court on grounds of discrimination or whatsoever else it may be? I do not know. It may be that the Law Minister has these problems in mind. But what am I supposed to be talking of? I am supposed to be talking on the Bill as it is for consideration, and the Bill as it is for consideration is apparently not what is under consideration and, therefore, whatever I have to say on this particular matter I shall say when these particular amendments are before the House. But I would like to say one thing.

SHRI PILOO MODY : So, he should be given a second chance.

SHRI N. DANDEKER : On the question of compensation I have two points, one about the quantum of compensation and the second about the mode of payment of compensation. Firstly, I see no mention whatever about goodwill. If I am going to acquire somebody else's undertaking, apart from the valuation of the assets and liabilities, apart from the net worth of his assets the most difficult task is to value the goodwill. Goodwill can be expressed in many ways. But the simplest way of evaluating it is through the profits earned in the past. Let me put it this way—the normal profit expectation should be the guide. If the government are going to give $4\frac{1}{2}$ per cent bonds and the yield I am getting on my investment is 10 per cent, then I am deprived of my profit expectation to the extent of the difference which should and is generally included in the valuation of goodwill. I will leave it at that.

Next I come to the mode of payment. I do not know in what way the government are going to give compensation to the shareholders. I presume they will give some papers called bonds, worthless paper, carrying, say, four per cent interest when they are getting ten per cent return at current

prices on the paid-up capital in some of the banks. I know of a bank where the return is 22 per cent of the paid-up capital—Rs. 2,20 for every Rs. 10 of paid-up capital—and at market value the return will be ten per cent.

Finally the Minister does not say whether the bonds will be transferable or non-transferable.

SHRI GOVINDA MENON : I was not allowed to say all that.

SHRI N. DANDEKER : Then, the bonds carry interest at the rate of $4\frac{1}{2}$ per cent not from the date of nationalisation but from the date on which this Act will come into force or from such date as the government decides compensation shall be paid. There will be no interest paid to the shareholders from the date they will be deprived of their rights.

I say this enactment is both unnecessary and full of holes. It cannot be supposed. It is altogether an ill-thought-out measure naturally because it is not brought on economic considerations. It has nothing to do with nationalisation on merits; it has nothing to do with the competence of the Reserve Bank to direct the banking system in the particular way desired; it is entirely concerned with resolving internal party politics within a certain party.

श्री चन्द्र जीत यादव (आजमगढ़) : माननीय अधिष्ठाता महोदय, मैं इस विधेयक के लिए सबसे पहले भारतीय सरकार के मंत्रिमंडल को और विशेष रूप से प्रधान मंत्री जी को हार्दिक बधाई देना चाहता हूँ कि उन्होंने एक साहसिक और सामयिक कदम इस विधेयक को इस सदन में ला करके उठाया है। यह बात सही है कि बैंकों के राष्ट्रीयकरण को हमने एक अध्यादेश के जरिये इस देश के सामने प्रस्तुत किया। यह सभी जानते हैं कि इस प्रकार के आर्थिक कदम जिसमें करोड़ों रुपये का सवाल हो, उसकी बात अगर बाहर जाती तो बड़े पैमाने पर वह बैंक डिपॉजिट्स को निकास सकते थे और बैंकों के राष्ट्रीयकरण का जो मुकसद था उसको परास्त कर सकते थे। इसलिए स्वाभाविक रूप से हम इस कदम को एक अध्यादेश के जरिए इस देश के सामने लाये।

[श्री चन्द्रजीत यादव]

उस अध्यादेश को एक विधेयक की शक्ती में इस सदन के सामने प्रस्तुत किया गया है। एक बड़ी धारणा यहाँ की गयी कि यह विधेयक आर्थिक दृष्टियों को ध्यान में रख करके नहीं, देश की आर्थिक स्थिति को सुधारने के लिये नहीं बल्कि शासक दल अपने अर्थव्यवस्था को तय करने के लिए एक हथियार के रूप में इसको सदन के सामने लाया है। मैं बताना चाहता हूँ कि जब से इस देश के अन्दर हमारी योजनायें शुरू हुई, 1950-51 से तब से यह प्रश्न हमारे देश के सामने था कि हम अपने देश की जनता को आर्थिक नियोजन के द्वारा, अपने देश की विशाल जनता को जो गरीब और पिछड़ी हुई है ऊपर उठाना चाहते हैं, देश की आर्थिक और सामाजिक प्रगति करना चाहते हैं। उस समय से हमारे सामने यह प्रश्न था साधनों की इकट्ठा करने का कि कैसे हम साधन एकत्र करें ताकि हमारे देश की प्रगति और निर्माण तेजी के साथ हो। हमने इस बात को महसूस किया कि हमारे देश की आम जनता गरीब है, साधनहीन है, उसकी आर्थिक स्थिति इतनी बर्खशी नहीं है कि हम उसके ऊपर करों का बोझ डालें। हमारी योजनायें बनती गयीं और जब चौथी पंचवर्षीय योजना बनी तो जो सबसे ज्यादा गरीब है, उसके पहले से ही यह बात हमारे विचार में थी कि अब हम साधन कहाँ से इकट्ठा करें। यह हमारा सीमावर्ष है कि देश के तमाम लोग जो देश की प्रगति चाहते हैं, देश को समाजवादी लक्ष्य की तरफ ले जाना चाहते हैं, सब ने इस बात की माँग की थी और यह तकाजा बार-बार किया था कि साधन के दूसरे जरिये नहीं हैं, गरीब जनता पर टैक्सों का बोझ नहीं बढ़ाया जा सकता है। और साधन इकट्ठा करने के लिए बैंकों का राष्ट्रीयकरण किया जाना चाहिए। तमाम प्रगतिशील और समाजवादी धर्मियाँ इस देश में इस सम्बन्ध में एक थीं, जिसमें हमारी पार्टी भी शामिल थी कि बैंकों का राष्ट्रीयकरण

हमें करना चाहिए। यह प्रश्न हमारे देश और पार्टी के सामने विचाराधीन था और इसीलिए सारे लोगों ने, प्रगतिशील और समाजवादी तरफों ने, इस विधेयक और इस अध्यादेश का स्वागत किया है।

श्रीमान्, मैं यह कहना चाहता हूँ कि अगर हम देश का आर्थिक विकास करना चाहते हैं तो बैंक हमारी आर्थिक व्यवस्था में सबसे बड़े तत्व केन्द्र हैं। इस देश के आर्थिक विकास और प्रगति की लगभग बैंक मालिकों के हाथ में रहते हैं। इसलिए अगर हम चाहते हैं कि हमारे देश के साधन, देश की पूँजी, सम्पत्ति, जो इस देश की गरीब और भ्रमजोषी जनता ने उत्पन्न की है उसका विकास के लिए प्रयोग होना है तो हमारी माँग थी कि बैंकों का राष्ट्रीयकरण करो।

अगर इस बात पर ध्यान दें कि बैंकों का राष्ट्रीयकरण क्यों करना जरूरी हो गया तो हम देखेंगे कि पिछले 20 वर्षों के अन्दर बराबर धन का संघर्ष चन्द हाथों के अन्दर होता गया, देश के अन्दर इजारेदारी की प्रवृत्ति बढ़ती गयी, और यह प्रश्न जब संसद के सामने उठाया गया, माँग की गयी, तो सरकार ने उसको वाजिब समझा कि एक नहीं अनेक कमेटीयें बना कर हम इसकी जाँच करें कि हमारे देश के अन्दर इजारेदारी का विकास कितना हो रहा है। प्रोफ़ेसर महालनोबिस कमेटी ने, मोनोपली इन्क्वायरी कमेटी ने और अभी हाल में लाइसेंसिंग कमेटी की जो रिपोर्ट दी उससे यह साबित हुआ कि देश के चन्द उद्योगपति, चन्द इजारेदार इस देश की सम्पत्ति का बहुत बड़ा भाग अपने हाथों में किये हैं, उसके ऊपर हमको नियंत्रण करना चाहिए। और इन इजारेदारियों का निर्माण करने में, यहाँ पूँजीवादी व्यवस्था को मजबूत करने में हमारे देश के निजी बैंकों का सबसे ज्यादा हाथ था। इसलिए आवश्यक हो गया कि यदि हम चाहते हैं कि जो संविधान में हमने व्यवस्था की है कि इजारेदारी इस देश

के अन्दर नहीं बढ़ने पायेगी और देश का योजनाबद्ध विकास किया जायगा।

सम्पत्ति का एकीकरण नहीं होने देंगे, इस देश की सम्पत्ति चन्द हाथों के अन्दर एकत्र नहीं होने देंगे, इस देश के अन्दर जो छोटे और मध्यम वर्ग के उद्योगपति हैं उनका भी विकास होगा, इस उद्देश्य की प्राप्ति के लिये बैंकों का राष्ट्रीयकरण करना आवश्यक समझा गया जिससे देश की गरीब जनता की जिन्दगी बेहतर बन सके तथा सामाजिक और आर्थिक स्थिति में प्रगति हो। जब हमने देखा कि देश के चन्द पूँजीपति, चन्द इजारेदार, चन्द बैंकों के मालिक उन तमाम उद्देश्यों की, जिनकी चर्चा हमने अपने संविधान में की थी और जिसको हम पंचवर्षीय योजनाओं के माध्यम से पूरा करना चाहते थे, पूरा करने में बाधक बन रहे हैं और इन बैंकों के माध्यम से चन्द लोगों के पास ही धन का संग्रह हो रहा है, इसलिए सरकार ने उन बैंकों के राष्ट्रीयकरण का जो कदम उठाया है मैं उसका हृदय से स्वागत करता हूँ।

संभव है कि आज जनसंघ के मित्रों और स्वतन्त्र पार्टी के मित्रों को यह बात अच्छी न लगे, लेकिन सड़कों पर काम करने वाले मजदूरों ने, रिक्शा चलाने वाले मजदूरों ने, कल-कारखानों में काम करने वालों में इस बात का उत्साह है और वह जिन्दाबाद का नारा लगाते हैं। यह इस बात का स्वागत कर रहे हैं कि सरकार ने एक सही कदम उठाया है। वह देखते हैं कि देश की दोलत किस तरह से चन्द हाथों में एकत्र हो रही थी। वह जानते हैं कि उनकी सम्पत्ति लूटी जा रही थी। और जब उन्होंने देखा कि सरकार ने एक सही कदम उठाया है जिससे उनकी भविष्य में जिन्दगी बेहतर हो सकती है, उनकी आर्थिक और सामाजिक स्थिति में सुधार हो सकता है, तो उन्होंने खुशियाँ मनायीं। आज बैंक के कर्मचारियों की मांग थी बैंकों का राष्ट्रीयकरण किया जाये। मगर हमारे माननीय डॉक्टर भी

वही इस बात की चर्चा करते हैं, मगर मच्छ के घाँसू बहाते हैं और कहते हैं कि उन कर्मचारियों का क्या होगा जो बैंकों में काम करते हैं। शायद उन्हें पता नहीं कि बैंक कर्मचारियों की भी यही मांग थी। और उनको इसका पता भी कैसे हो सकता है? क्योंकि वह उनके बीच में जो नहीं रहते, आम जनता की भावनाओं को वह नहीं जानते कि उन्हीं कर्मचारियों की मांग थी कि बैंकों का राष्ट्रीयकरण करो। माननीय डॉक्टर साहब बैंकों के डायरेक्टरों की जवान बोलते हैं, चन्द पूँजीपतियों और इजारेदारों की जवान बोलते हैं। इस देश की गरीब जनता और कर्मचारियों का उन्हें एहसास नहीं है इसलिए ऐसी बात कहते हैं।

बैंकों का राष्ट्रीयकरण करना क्यों जरूरी हो गया यह मैं आपको बताना चाहता हूँ। मेरे पास कुछ आँकड़े हैं जिनसे विदित होगा कि गरीब आम जनता जो बैंकों में अपनी बचत रख रही थी 1951 में 908.47 करोड़ रु० का बैंक डिपॉजिट था जो 1965 में बढ़कर 3073.36 करोड़ रु० हो गया और 1969 के जो सब से हाल के आँकड़े हैं उनके अनुसार बैंकों में जनता के डिपॉजिट्स चार हजार करोड़ रु० से अधिक के थे। ये आम, गरीब जनता के रुपये हैं। लेकिन ये रुपये सर्वे कहां होते हैं? यह बड़ी दिलचस्प बात है। बैंकों के 87 फ्रीसदी डिपॉजिट्स खर्च हुए हैं इस देश के पूँजीपतियों के लिये, इजारेदारों के लिये। हिन्दुस्तान जो कृषकों का देश है, किसानों का देश है, जिसका राष्ट्रीय आय में 48 फ्रीसदी योगदान है, उस किसान के लिये जो रु० इन बैंकों से कर्ज के रूप में मिला है अगर उसको हम देंगे तो इस देश का हर घादमी जो प्रगति चाहता है, जो चाहता है कि हिन्दुस्तान घागे बड़े, वह इस कदम का स्वागत करेगा।

श्रीमन्, जो आँकड़े हम को मिले हैं इन आँकड़ों से यह बात साबित है कि 1948 में जबकि हमने कर्ज देना शुरू किया तब से 1953 तक कुल ऋण कृषकों को भी मिला वह 19.1

[श्री चन्द्रजीत यादव]

करोड़ ६० था। 1965 में जब कि हम कृषि की तरफ बढ़ रहे थे, हमारा ध्यान था कि कृषि में ज्यादा प्रगति हो, क्योंकि उसके वगैर हमारे देश की आर्थिक स्थिति सुधर नहीं सकती, तो 1948 में जहाँ 19 करोड़ ६० दिया किसानों को वह 196० में घटकर तीन करोड़ हो गया जबकि देश में बैंक डिपॉजिट्स सात गुना बढ़े। इस प्रकार आप देखेंगे कि 19 करोड़ से घट कर किसानों का हिस्सा हो गया बैंक से कर्ज में तीन करोड़ ६० जबकि बैंक डिपॉजिट्स बढ़े।

इसी प्रकार से प्रतिशत को देखा जाये तो पायेंगे कि 1951 में किसानों के कर्ज का प्रतिशत था 3.8, जो 1965 में घटकर 0.2 प्रतिशत हो गया। यह हालत थी इन बैंकों की। प्रोफेसर महालनवीस कमेटी की रिपोर्ट के अनुसार देश के जो 8 प्रमुख बैंक थे उनके डायरेक्टरों में 77 फ्रीसदी वह डायरेक्टर थे जो किसी कम्पनी के डायरेक्टर थे। क्यों उद्योग-पतियों को पैसा मिला, क्यों कम्पनियों को पैसा मिला? इसलिए मिला कि बैंकों के अधिकांश संचालक विभिन्न कम्पनियों के संचालक भी थे। बैंकों के रूप में देखें तो पायेंगे कि 188 बैंक डायरेक्टरों के पास विभिन्न कम्पनियों की 1442 डायरेक्टरशिप मौजूद थी। जिन डायरेक्टरों का सम्बन्ध कम्पनियों से था उन बैंकों का रुपया उन डायरेक्टरों के पास जाता था।

इसके अतिरिक्त बैंकों ने अधिकांश ऋण उन उद्योगों को दिया है जो प्रायरिटी के अन्दर नहीं आते थे। जिस उद्योग में उद्योगपति अपना हित समझता था। उसी को ऋण बैंकों से मिलता था। जिन उद्योगों को हमने प्रायरिटी के अन्दर रखा उनको ऋण नहीं दिया।

हमने अपने प्लान औबजेक्टिव में यह रखा था कि हम यह नहीं चाहते कि इस देश के निजी मुनाफों के अन्दर वृद्धि हो। हम अपने

प्लान का ढाँचा और अपने विकास की प्रगति इस प्रकार से करना चाहते हैं कि हमारे आर्थिक और सामाजिक सम्बन्ध इस प्रकार से हों कि देश की सम्पत्ति में देश की पूँजी में आम जनता का ज्यादा से ज्यादा हिस्सा लगातार बढ़ता जाए। जो हमारा मकसद था उसको इन बैंकों ने परास्त किया, उनके खिलाफ बैंकों ने काम किया।

17 hrs.

दूसरी बात यह कि हमने यह भी अपना लक्ष्य रखा था, और आज हम कहना चाहते हैं अपने देश के उन पूँजीपतियों से जो मध्यम दर्जे या छोटे दर्जे के पूँजीपति हैं कि हमने अपनी पंच-वर्षीय योजनाओं के अन्दर उद्देश्य बनाया था कि देश के औद्योगिक क्षेत्र में छोटे और मध्यम दर्जे के पूँजीपतियों का प्रवेश हो। लेकिन हुआ क्या? उन इजारेदारों ने बड़ी मछली की तरह से छोटी मछलियों को निगल लिया। हमारे देश के उद्योगों का जो उत्पादन है उसका 40 प्रतिशत छोटे उद्योगों से आता है। हमारे देश की जो पूँजी है, सारे देश की जो राष्ट्रीय धाया है, उसका 48 प्रतिशत कृषि से आता है, लेकिन छोटे और मध्यम दर्जे के उद्योगपतियों को इन बैंकों से कर्ज नहीं मिला, कृषि के क्षेत्र को बिल्कुल ही कर्ज नहीं मिला। इसको हमारे देश के इन बैंकों ने परास्त किया। इस तरह से हमारे देश की प्रगति में, हमारे देश की उन्नति में, हमारे देश के निर्माण के रास्ते में यह बड़े बैंक बाधक बन रहे थे। इसलिए यह मांग राष्ट्रीय मांग बन गई कि इस देश के बैंकों का राष्ट्रीयकरण करना हमारे लिए जरूरी हो गया है।

अगर हम दूसरी चीजों को देखें तो हमको यह बात देखने को मिलती है कि जिस प्रकार से इन बैंकों ने हमारे देश में काम किया है और जिस प्रकार से उन्होंने हमारे देश में अपने व्यापार को बढ़ाया है, वह सबसे बड़ा खतरा इस देश में पैदा हो गया। अगर हम इन बैंकों को इस प्रकार से चलने दें, इस प्रकार से

काम करने देते तो हमारे देश के अन्दर हमें नये सम्पत्ति नहीं मिल सकते थे। हमारे देश के अन्दर इजारेदार न केवल हमारे देश के लिये बल्कि बैंकों की पूँजी लेकर विदेशी सम्पत्ति के साथ फारेन कॉलेबोरेशन के अन्दर जा रहे थे, बड़े पैमाने पर जा रहे थे, और हमारे देश के गरीब आदमी परेशान हो रहे थे। अगर एक गरीब आदमी को, टैक्सी चलाने वाले आदमी को टैक्सी खरीदने के लिए शर्तों की जरूरत पड़ती थी तो वह 25—30 प्रतिशत ब्याज पर फाइनेन्स के जरिये से रुपया लेता था। अगर एक रिक्शा चालक को हजार रुपयों की रिक्शा खरीदने के लिए जरूरत थी तो वह 4 भा० रुपया सूद देता था लेकिन बड़े-बड़े पूँजीपति और इजारेदार 5 और 7 प्रतिशत पर बैंकों से कर्ज लेते थे। इसलिए जब हमने यह अहद किया है देश के साथ कि हम अपने देश की समाजवादी लक्ष्य की तरफ ले चलेंगे, हम अपने देश की ग्राम जनता की आर्थिक और सामाजिक स्थिति में सुधार करेंगे, तब यह आवश्यक हो गया कि हम यहाँ बड़ी हुई इजारेदारी पर अंकुश लगायें। इसके लिए हमने जो कदम उठाया है उसका मैं दिल से स्वागत करना चाहता हूँ।

लेकिन इस सम्बन्ध में मैं कुछ सुझाव भी देना चाहता हूँ। आज हमने बैंकों का राष्ट्रीयकरण किया है, देश के अन्दर एक लहर दौड़ी है, लोगों को यह प्रह्लास हुआ है कि हमारे रास्ते के अन्दर जो रोड़े थे वह दूर होंगे। इस सम्बन्ध में कुछ आलोचना हुई है हमारे सांख्यिक क्षेत्रों की। मैं कहना चाहता हूँ कि वही शक्तियाँ जो देश की आजादी की आलोचक थीं, वही शक्तियाँ जो देश की व्यवस्था की आलोचक हैं, जो देश के प्रजातन्त्र की आलोचक हैं, वही शक्तियाँ इस कदम की भी आलोचना करती हैं। देश की जनता विरोधी शक्तियों, देश की प्रति क्रियावादी और देश की मजदूर विरोधी शक्तियों को छोड़कर सभी शक्तियों ने इस विधेयक का और इस कदम का स्वागत किया है। इसलिए मैं कहना चाहता हूँ कि हमें

इस बात का ध्यान रखना चाहिये कि हमारे बैंक जो हैं वह ज्यादा बेहतर तरीके से काम करें। जो भी ऐडवाइजरी बोर्ड बनें या डाइरेक्टर्स के बोर्ड बनें उनमें देश के माने जाने अर्थ-शास्त्री हों, देश के ऐसे नीकरशाह, जिनकी वजह से इन नीतियों में अड़ने आते हैं वह बैंकों के प्रधान न बनाये जायें। बैंक कर्मचारियों के प्रतिनिधि एडवाइजरी बोर्ड में और बैंकों के डाइरेक्टर्स के बोर्ड में रखे जायें ताकि वह अपने अनुभव से सलाह दे सकें।

जिन चौदह बैंकों का राष्ट्रीयकरण किया गया है उनके जो संचालन बोर्ड बनाये जायें वह प्रतियोगिता के आधार पर काम करें ताकि नीकरशाही के अन्दर जो तरीका होता है वह इन बैंकों में न हो। मैं यह भी सुझाव देना चाहता हूँ कि जिन बैंकों का राष्ट्रीयकरण किया गया उन बैंकों की शाखायें देहातों में भी खोली जायें। हमें इस बात का स्पष्ट निर्देश दे देना चाहिए साइसेसिंग कमेटी रिपोर्ट से सबक लेकर कि हमने साइसेसिंग कमेटी जो बनाई उस का बेजा इस्तमाल किया गया। प्लेनिंग कमीशन ने स्पष्ट रूप से निर्देश नहीं दिया था। हमको स्पष्ट कर देना चाहिए कि बैंकों के डिपॉजिट्स का इतने प्रतिशत किसानों पर खर्च होगा, बैंकों के डिपॉजिट्स का इतने प्रतिशत मध्यम और छोटे उद्योगों पर खर्च होगा, बैंकों के डिपॉजिट का इतने प्रतिशत प्राइजेन्स पर, मजदूरों पर, जो रिक्शा चालक हैं, जो टैक्सी चालक हैं। उनके ऊपर खर्च होगा। आज देश की जनता में उत्साह पैदा हुआ है, वह महसूस करती है कि जो कदम उठाया गया है वह हमारे लिये है, हमारे हित में है।

एक आलोचना हमारे मित्र ने की कि हमने विदेशी बैंकों का राष्ट्रीयकरण नहीं किया, दूसरे बैंकों का ही किया। मैं कहना चाहता हूँ कि 50 करोड़ से नीचे की पूँजी के जो बैंक हैं, जहाँ तक मेरी सूचना है, उनमें से 12 से 50 करोड़ ६० तक की पूँजी वाले केवल तीन बैंक और रह जाते हैं। ग्राम तोर से इस कानून के

[श्री चन्द्र जीत यादव]

जरिये 12 करोड़ से ऊपर के बैंकों का राष्ट्रीयकरण हमने कर दिया है। जो विदेशी बैंक हैं जो ग्राम तौर से फारेन एक्स्चेंज के अन्दर डील करते हैं उनके बारे में भी सरकार यह अधिकार रिजर्व बैंक को देने जा रही है कि वह उन पर अंकुश लगा सकें, उन पर अपना नियन्त्रण रखें। जो हमारा डिपॉजिट है अगर वह विदेशी बैंकों को डाइवर्ट किया गया, और सरकार ने महसूस किया कि समय आ गया है जब इन बैंकों को सरकार ले ले, तब सरकार उन्हें ले लेगी। लेकिन आज हमारी नीति है कि हम छोटे और मध्यम दर्जे के जो उद्योगपति हैं या जो बैंक हैं उनको अपने नियन्त्रण में न करें।

इन शब्दों के साथ मैं प्रधान मंत्री से यह आशा भी करता हूँ जो कि बहुत असें से हमारी माँग रही है, कि सरकार आयात निर्यात व्यापार का भी राष्ट्रीयकरण करेगी। हमारी माँग रही है कि शहरी पूँजी पर नियन्त्रण लगाया जाय। हमारी माँग रही है कि जो दूसरे ऐसे कदम हैं जिनसे पूँजी एकत्र होती है उनको भी सरकार अपने हाथ में ले।

इन शब्दों के साथ मैं इस विधेयक का हृदय से समर्थन करता हूँ और एक बार फिर प्रधान मंत्री जी का, भारत सरकार का और अपने मंत्रिमंडल का हृदय से बधाई देना चाहता हूँ कि भारत की ग्राम जनता की भावना, उसकी आकांक्षा और उसकी आशा का ध्यान में रखते हुए कदम का आगे बढ़ाया गया है।

SHRI S. A. DANGE (Bombay Central South) : There has been an argument made in this House that this is not a measure based on economics but that this is a measure based on politics and that too personal politics. Some say that it was personal politics because the Prime Minister wanted to strengthen her personal position inside her Party and that as that position was threatened by certain interests particularly led by the ex-Finance Minister and Deputy Prime Minister, Mr. Morarji Desai, she, after returning from Bangalore after the

meeting of the Congress Party, dismissed the Finance Minister and to gather more halo around her, she brought this nationalisation measure. What is wrong even if that were true because in this House everybody knows that it is not merely personal politics that existed between the Prime Minister and Mr. Morarji Desai, Mr. Morarji Desai represents a political economic line in the country and those who think it was all personal are doing injustice both to Mr. Morarji Desai and to the Prime Minister. Even the Swatantra Party's Mr. Masani has been saying that some of the measures of Mr. Morarji Desai were not sufficiently progressive. His criticism was not made on the ground that he was taking to consumer taxation and so on. The net result so far of every measure of the Prime Minister and the Finance Minister was always in the direction of strengthening the banking cartel and weakening the consumer and the people in the country.

Then he thought of social control as a division from nationalisation. There are some people who think that there should be nationalisation and Social control. Some say "I am for both and I am for anything." Such profound statements also are there. But I am not concerned with that. My point is : Was it merely personal ? No. It is an injustice to Shri Morarji Desai, the strong man, who stood for a policy. That policy has now been beheaded. That is a good thing. It should be welcomed by the country because it is a policy that has been beheaded.

What was that policy ? That policy was : strengthening capitalism of the most reactionary type. Whenever any criticism was made in this House, he flew at the critics and had his own point, because some of the friends on the opposite side at that time had not the courage to 'behead' the man. Therefore, if somebody has found the courage at last, we at least on this side—not the side to my right—ought to be very glad and I congratulate the person who could at last take the decision to at least take out one head of the Birlas and then follow it up with other heads bit by bit when occasion comes. It was the Birlas who gave the threat to this country that if monopoly is touched, heads will roll. Well, the first head of the Birlas has rolled and I demand of all the

democratic elements on the other side—please see that the other heads also follow; otherwise, you will not be safe. Because it is not safe. The thing is developing. What we wanted some years back is coming true. The Right on that side and the Right on this side are going to combine and bhead us all. As last at Bangalore it was seen, at last after Bangalore it was seen, at last today it is being seen who are the allies of nationalisation and who are its opponents on that side and this side.

Therefore, history has come true. I am very glad of it. It is a happy moment that the nationalisation of banks has at last come for legislation before this House from the opposite side, not from our side. If it had come in that fashion, perhaps it would have been better. I welcome it even if it is from the opposite side and I congratulate the Congress Party and the Prime Minister on having brought this measure before Parliament. We will not hesitate to congratulate even Congressmen, though we have differences and we quarrel. We are going to fight on many issues, but when they do good, the Communist Party is a Party which will stand by their side, and they must stand by our side when we do good and fight for the people (*Interruptions*). Yes, the bargain is being made. What is wrong in that bargain? It is a good bargain. What is wrong in it? (*Interruptions*). You need not worry. Even if they carry out bit by bit these measures abusing us, we shall be satisfied. Even if for personal politics, the man and the policy of the Morarji-type has been eliminated, it is a good thing. If it is politics, it has served the interests of the country. What is wrong then?

Every working-class interest including that of government employees, has been attacked from time to time by Shri Morarji Desai, and these are the gentlemen behind me who are now defending the bank employees! Did they oppose 36 AD when the Bill was being enacted here? No. They said it was not strong enough. Now they are standing in defence of the bank employees and asking why the Prime Minister has not said something about them.

Here I am reminded of a scene, which I have not seen of course, it took place a hundred years ago in the House of

Commons. In 1847, When the aristocratic landlords were powerful and the new bourgeoisie was rising and a 10-hour day Bill was moved in the Commons, all the landlords supported it and all the industrialists opposed it. Imagine British landlords supporting a 10-hour day for factory workers. Why? Because they were having their internal contradictions, and when the working class won the 10-hour day Bill, Marx wrote 'that the two thieves have quarrelled and the working class has got the 10-hour day victory'.

SHRI J. B. KRIPALANI : Thieves! Very good compliment.

SHRI S. A. DANGE : Does not matter. He can take satisfaction in that.

Here, Sir, two interests have quarrelled: one interest one lobby which takes the side for the present, for certain reasons, of the agriculturists, of the rich peasant, of the medium capitalists, of the small capitalists, the real interests of the national bourgeoisie in this country. That interest today has decided to attack the stronghold of monopoly, that is, the banking companies. Therefore, we welcome it. What is the monopoly of banking? If it is politics, it is good politics. If it is personal politics, it is the personalities who yield power and represent politics. It is not a question whether Mr. Morarji likes the Prime Minister wearing a white sarree or a red sarree; it is not a question whether the Prime Minister would like Mr. Morarji to be less arrogant and less deft than what he is. That is not the quarrel. The quarrel is whether things have ripened in our economy now, when, unless the monopoly of banking is nationalised progress would become impossible. Whether it happened in Bangalore on the 12th July or not is not essential; it should have happened earlier. Whatever the reason, whether it was done in Bangalore, or whether it was because of Mr. Fakhruddin Ahmed's note or the supplementary note or for any reason, in any case, the thing has happened.

AN HON. MEMBER : Special courier.

SHRI S. A. DANGE : Yes, by a special courier! If he had come in five years ago, it would have been better. My friends, I do say that the measure is good. We wel-

[Shri S. A. Dange]

come it, and if it is politics, it is good politics. It is not only good politics, but it is more than that. It is good economics. I did not think Mr. Dandekar would give out the secret. That is why I consulted him, whether I heard him aright or not. What was his complaint? He said that they are getting a dividend of 22 per cent at present on paid-up-capital and this blasted Bill is going to give them only four and a half per cent. Is that politics or economics? 18 per cent is being lost. He was very angry and very agitated, and then he said, "Even if I do not get 22 per cent dividend on my shares, even then in the market, market value, the dividend that I am getting is ordinarily 10 per cent and you are giving me only four and a half per cent." That is the secret of the politics. They get 22 per cent dividend for doing what?

In Banks, nothing is done. In the factories at least work is done. Mr. J. R. D. Tata has to sit down and see whether the balance is all right, whether the production is two million tonnes or not. Or, even Mr. Bharat Ram of today's morning fame, has to see whether production in his mills has taken place. What are the bank directors doing in the monopoly banks? Hundreds of people go and deposit their money. If you keep the money at home, Mr. Chavan, with his police, would not be able to protect it and therefore, they say, "put it in the banks". And thus the deposits are going there and they have Rs. 3,000 crores at their command. To do what? 10,000 times the Reserve Bank has told them, "Please do not make advances in agricultural commodities, in this season. Please do not give advances on securities. They are going in for speculation and by speculation, hoarding is taking place. Prices are rising." How many times orders are given by the Reserve Bank? How many times the Reserve Bank has reported, "Orders are violated"? Why? Because the Board of the Reserve Bank also consists of speculators. Why? Because the Boards of the other banks consist of speculators. Why? Because these monopolists are using Rs. 3,000 crores of public money. We are depriving them not of their money. We are not depriving them of compensation. We are not depriving

them of their ability to express their "creative capacity" in something else. If, Mr. J. R. D. Tata takes, supposing, Rs. 2 lakhs as commission, he at least is seeing that some production of steel takes place. What is Mr. S. P. Jain of Punjab National or Mr. Birla of the United Commercial doing with Rs. 3,000 crores or Rs. 4,000 crores? What are they doing with it? They come in when they want credit. They get credit, and for what? Not you and I. Even with our Rs. 500 solid income, we would not get credit. We are not credit-worthy.

In the banks, you must know that there is a thing called clean credit. "Clean" means you must be clean of any security; unsecured. You just walk and put in your card. They ask, "Oh, you are so and so, so and so. We know you are worth a million. Credit? How much do you want? Rs. 50, lakhs? Granted." That is given without a meeting; without anything. This is clean credit; this is monopoly, which absorbs peoples, money and uses it in speculation and something is advanced to industries,

In that 'industries' there is no agriculture. You are all complaining that agricultural credit has fallen. Is it not economics that if the banks are taken over more credit should be available to the agriculturists? Of course, do not think that the very poor peasant is going to get credit from the nationalised banks.

AN HON. MEMBER : He will.

SHRI S. A. DANGE : Security will be asked. A tenant cultivator has no security. A tenant cultivator will not get a loan. If he gets I shall congratulate you. I will be very glad if he gets it. But the present practice is you must show some credit and it is the credit-rich holder with big lands who will get credit. Later on, we will fight, let there be room for fight so that agriculturists of some type will get loans. Therefore, from the point of view of economy the nationalisation measure is a progressive measure, and I would request the House to pass it as quickly as possible. What is the use of arguing and arguing. We have heard arguments against nationalisation since the year 1948. In 1948 they opposed it. LIC nationalisation they opposed. They opposed the creation of State Bank. Any

nationalisation measure that came forward they opposed. Their argument was the same, that private industry is wonderful and State industry is bad, therefore it should not be done.

As regards these arguments I have told you. I have just described that you put the question who loses and who gains and the answer will give you the replies to the arguments. The monopolists are losing and the speculators are losing personally. Who gains? I hope the small man will gain. At least the country will gain in so far as Rs. 3000 crores will not be in the hands of 180 Directors controlling a thousand companies. If that atrocity is killed even because of personal politics I will welcome more such personal rivalries so that more such persons will go out. So please encourage such rivalries if you can, and in that Shrimati Tarakeshwari Sinha will be of great help.

Now the question comes to the management of affairs, that State sector undertakings will not be properly managed. I do not agree with the fact that State sector just because it is State sector should be badly managed or is badly managed. Most of the evils of the State sector came into existence because of the private sector spoiling the working of the public sector. This is the main thing. That is why the more private sector is abolished the better will be the public sector. It is not that public sector should not be increased because its management problem is coming to the fore. If more mismanagement is brought to light in the public sector, please be sure that somebody in the private sector is behind it. I have verified the working of many public sector undertakings including Ranchi, Bhilai and many others. There the main evil as to why the public sector loses is the fact of the existence of a powerful private sector.

The question that arises is, is there not something also inherently wrong in the public sector? There is some thing. What is that? The bureaucratic management of the State as a whole and the bureaucratic management of the public sector is one of the standing evils which all of us have to fight. But it cannot be fought just by saying that bureaucracy is bad or some bureaucrats are bad. Therefore, my pro-

position is this. It is nothing new. You have heard it many times. I do not want to spend the time of the House explaining that. It is to increasingly associate the working class and the democratic masses with the direct management of the public sector. Then alone this thing can be fought. Otherwise it cannot be done. Therefore, I welcome the proposal that the banking employees where no technical knowledge is required, not much of any production technique is required - what you need is to know to whom credit is given and how it is being channelled—should be associated with the working of the banks. This bureaucratic management should be loosened. Should the bank employees be given representation? They should be given. This lobby on this side, they were very eloquent about bank employees. Now I shall explain to you a few things, by just one example. Hon. Members might have forgotten it—I was not here in Parliament then - but I will show how their confabulations work. There was once a Finance Minister whose name was Shri C. D. Deshmukh, who is a candidate for the Presidentship, a very honourable man.

MR. DEPUTY-SPEAKER : You can mention him as C. D. Deshmukh but not as a candidate for Presidential election.

SHRI PILOO MODY : Sir, a few days ago our worthy Speaker, or deputising Speaker, said that we should not make any reference to the three presidential candidates. That was applicable to all of us and we all, much as we disliked the ruling of the Speaker, or the suggestion of the Speaker, agreed to it. Today I think he is himself in the process of violating his own suggestion to us. Therefore, I would appeal to Shri Dange since the Speaker will not appeal to him, not to mention those names.

MR. DEPUTY-SPEAKER : This is not fair. Shri C. D. Deshmukh is functioning in public life in other capacities. Only his candidature need not be mentioned.

SHRI S. A. DANGE : I will absolutely abide by the ruling that Shri C. D. Deshmukh, Shri V. V. Giri and Shri Sanjiva Reddy should not be mentioned as candidates for presidentship.

SHRI PILOO MODY : You are now enjoying your own interpretation.

SHRI S. A. DANGE : I will only refer to Shri C. D. Deshmukh as Finance Minister; absolutely nothing else. Now, Shri C. D. Deshmukh was the Finance Minister and Shri V. V. Giri was the Labour Minister. That begins the story in the Panchtantra; because, even modern times could not be mentioned according to the ruling. Therefore, I say, according to the Panchtantra, there was a Bank Employees Tribunal. That tribunal gave a verdict of bonus being given and increased wages being given to bank employees. Shri C. D. Deshmukh as Finance Minister, and who is nothing, else according to your ruling, changed that tribunal verdict against the bank employees and today these gentlemen are very eloquent and enthusiastic about that ex-Finance Minister, Shri C. D. Deshmukh. You can see for that; I need not say that.

Shri V. V. Giri was the Labour Minister. He said : "I do not accept this change in the tribunal award". When Prime Minister Nehru was helpless, Shri V. V. Giri said "I am going to resign my position in the Cabinet, because I am the Minister of Labour I have got certain values" and Shri V. V. Giri resigned. Though Shri V. V. Giri resigned, unfortunately for the bankers, he is still alive; fortunately for us, he is still alive—as Shri V. V. Giri and as nothing else, according to your ruling.

Now the ex-Finance Minister, Shri C. D. Deshmukh and the ex-Labour Minister, Shri V. V. Giri are before you gentlemen—study only the history and not the future—Shri V. V. Giri not of the future but Shri V. V. Giri of the past and Shri C. D. Deshmukh not of the future but Shri C. D. Deshmukh of the past, only the past according to the ruling.

As regards other things, I need not say much because our great Speaker, Shri Sanjiva Reddy was not concerned in those days with this and we are not concerned with him, though Andhra and Telengana always remind us of his presence there. So, you cannot ignore him also even though he may be absent from the Chair.

At that time who was on the side of the bank employees and where were these gentlemen who are singing praises of Mr. C. D. Deshmukh and are doing certain things

about this, may I know? They are very eloquent now about bank employees. I need not say much about that. If my hon. friend, Shri Dandekar, wants terminal compensation, it is a present the Law Minister. I should like him to give a calculation as to whom it will benefit most if terminal benefit is given. The largest terminal benefit will go to the big bank managers with their highest salary. And if directors are also supposed to be in service, God save nationalisation for the next ten years! Therefore, the eloquence with which they defended the employees was certainly grand but it has come at a wrong time; it should have come long ago.

Lastly, it is always a tactics of right reaction that when a measure is popular, when a new policy is picked up by the masses, they dare not frontally oppose it but they will oppose it by the backdoor. They say, "Please let it go to the Select Committee", so that some ten days will go. Of course, there are some good men also saying it from misunderstanding; they do not understand the tactics. The tactics here is to delay it at least till 11th August. It is very simple, who does not understand that? Why should we, progressives on this side, fall into that trap? What is there to argue? Move the amendments and finish with it and in two days confront the monopolists. "Gentlemen, your heads are gone and your banks are gone." Instead they want to delay this and attack from the left. Right reaction now comes forward as the defender of the employees, the Government employees and about their dearness allowance and their sacking. Wonderful! I should like them to form a trade union of their own, stand up with the Government employees, face the bullets and be in prisons along with them. Then I shall understand that. But this new salvo of progress and defence of trade unions is being thrown at these gentlemen opposite because at least after a long number of years they have come to the right conclusion that monopoly must be abolished from this country.

SHRI JOYTIRMOY BASU (Diamond Harbour) : Not all of them,

SHRI S. A. DANGE : Do not make those distinctions at the wrong time, not at this time. You are expert in giving at the

wrong time the wrong slogan. Please do not interrupt. No feud. Just now we are on one side.

श्री यशवन्त शर्मा : रुस में गी रहेगा... (श्वयधान) ...

श्री श्री० घ० डांगे : रुस तो रहेगा । घाप के रोने से कुछ नहीं होगा ।

श्री यशवन्त शर्मा : हमारे रोने के दिन चले गए । घब घाप के रोने के दिन हैं । घब वह दिन गए घापके ।... (श्वयधान) ..

SHRI S. A. DANGE : Ruos will defend itself; I need not bother. What I was saying was that the House should not be taken in by the progressive airs donned by certain right reactionaries who are trying to combine with the ousted lobby of Mr. Morarji Desai to topple the progressives on this side and on that side—both. That game has misfired. The conspiracy of take-over for the time has misfired. Please do not go to sleep on that side. The second instalment is coming and you will have to ready for it. Therefore, you must attack more furiously monopoly capital in this country and I would request that foreign banks also be taken over. If you think that by leaving out foreign banks the World Bank is going to give more loans, you are mistaken. The exit of Mr. Morarji Desai will immediately bring a note from the World Bank that your creditworthiness has fallen. If our country's creditworthiness has fallen because of that, I do not mind it at all. I do not want the development of my country to be irrigated by the import of World Bank or PL-480 funds.

SHRI N. K. SOMANI (Nagaur) : Only by Gosplan ?

SHRI S. A. DANGE : What was that ? I thought, it was ghost plan.

So, Sir, this is the position. As you know, even France is complaining that the World Bank is invading them. There is a thick volume written on it. Therefore, we must be aware of these invasions of monopoly capital of foreign countries in league with capitalists from this country. So, I hope you will take care from your side and

I appeal to you to be more vigilant even from amongst your own ranks the conspiracy of take-over is not over—and, therefore, you have to fight and the democratic masses on this side also have to fight. Let us make a common cause on this. You may not like to combine with communists...

SHRI PILOO MODY : They are very agreeable.

SHRI S. A. DANGE : You retain your prejudices about communists; I do not mind. But when there is a common cause, let us fight it together. Therefore, you go to the country saying in future elect the right man, in the near future particularly, without reference to the ruling which has been given.

With these words, I submit to you that there should be no delay in passing this Bill and it should be immediately adopted.

SHRI PILOO MODY : I do not ¹⁸⁰⁷ the Prime Minister applauding Mr. Dange.

17 37 hours

[SHRI VASUDEVAN NAIR in the Chair] 01

HALF-AN-HOUR DISCUSSION

Export of Rail Wagons to U.S.S.R. and other countries

SHRI N. K. SOMANI (Nagaur) : Mr. Chairman, Sir, one is naturally concerned when one sees that in item after item, in important matters of State economic policies, in several other important matters which affect a lot of other things, our Government is neither considering a particular matter in an objective manner nor are techno-economic considerations given their due share and that these matters are hanging fire from month to month, from year to year, from Plan to Plan, and this procrastination takes places sometimes at the instance of our Planning Commission and at other times at the instance of the Soviet Planning Commission.

I am surprised that the hon. Member, Mr. Dange, did not know what gosplan is. I would like to go into a little background of this dirty wagon deal which we have been negotiating for over two years with the Soviet Union. You will realise that a great deal of hopes were raised in this country,